RESOLUTION RE SAFEGUARDS AGAINST PARLIAMENTARY DEMO-CRACY AND AUTONOMY OF STATES BEING WEAKENED BY THE UNION GOVERNMENT— contd-

SHRI BHUPESH GUPTA: Sir, you will have note'd. I hope I have not lost my time.

Now, Mr. Vice-Chairman, how does the Governor say such a thing? Which provision in the Constitution authorises the Government to make a statement 'The Government in order to be stable must have a substantial majority or a fairly substantial majority?' It is possible for a Government to continue for the entire tenure of five years with a majority of one or two so long as that majority is a majority, and certainly nobody would question it if the policies f.re also in addition good. Why did Mr. Gopala Reddy go into this kind of political exercise, beyond the scope of his employment and terms of reference, if there are any, to make a suggestion of this kind in regard to U.P.? At the same time, I must say that the Samyuktha Vidhayak Dal nad a majority there of 40 or so, arid in the present case it is not a question of a substantial majority even. Now, this is the kind of the Governor's report, it is none of the Governor's job to make 'uch remarks. Kerala, we continued for 27 months in 1957—1959—the Communist Government I have in mind; a Government with majority of two-and we gave a stable Government and a popular Government which had to be dissolved by a Presidential intervention because there was no other way by which the Government could be get rid of by the Centre. Therefore, he is wrong.

Now, what has he done? Here you see: When the U.P. Assembly was suspended, the Ministry was dissolved, Mr. Charan Singh was the Chief Minister. He could have been asked to continue as a caretaker Government.

SHRI ARJUN ARORA (Uttar Pr»-Hesh): How IOPP?

SHRI BHUPESH GUPTA: He could have been asked. You do not talk about it. could have been asked to function as a caretaker Government and thea the Governor could have given, according to his own logic, instructions or advice for mid-term elections. It is possible to hold mid-term elections with a caretaker Government. In fact. happen. General elections take place with the Congress Party in office. Why could this thing not bs done in U.P.? Suppose th» Governor—I take it for argument's sake—>• wants more stability that way? No, he did not do so. He suspended the Assembly so that Mr. C. B. Gupta and the Congress could get a chance to win over some people by methods of bribery and corruption and all kinds of ia order to ask for the revival or the reactivisation of the Assembly so that the Congress could be restored. This trickery is well known and that has been dona, Therefore I say this. I hope all the parties there in U.P., non-Congress parties, whatever their differences, will not allow the Congress to come back. They sbouM either settle their troubles over the leadership of the Samykta Vidhayak Dal anil get back to reviving the Assembly or thef should force the Centre to dissolve the Assembly and go in for midterm elections. The great people of UP had not rejected and ousted the Congress only to have it brought back in the shameful manner in which Governor Gopala Reddy, on the instruction of the Centre, is trying to do. (Interruptions). Therefore, here again violation of Constitutional principles is there.

Take the case of Bihar. There, the Government was formed—how? The Soshit Dal with a membership of 17 or 18 was asked to form the Government on the assurance given by the Congress Party that that party would support the Government The Congress Party traded in the wings instead of coming to the centre of the stage. Arid even for installing Mr. B. P. Mandal they had to take to subterfuge or a kind of fake election of a gentleman. Mr. Singh, whom I call a stepney Chief Minister, somehow or other to carry on the; ramshackle vehicle c,f the S-ishif Dal alliance so that takins ^dvantac of that

weakening of Parliamentary
[Shri Bhupesh Gupta]

Mr. M uncial could be brought in. Here also there should be an amendment to the Constitution or to other relevant provisions; otherwise, this kind of trickery will SO on. The gentleman having been elected to the Lok Sabha did not come there. He remained there for intrigues and for indulging in political corruption and sold himself and sold his conscience to the Congres Party, and the Congress Party went in for hkn. What I am complaining here is that the Constitution was abused, that the constitutional authority was abused and the Centre did nothing of the kind. Mr. Sudhanshu, the Congress Speaker of the Bihar Assembly, has criticised it. Even Mr. Chavan, who is never tired of doing such things, is hard put to defending what has been done in Bihar. He is shying like a newlywedde'd woman. He is shying away from this kind of thing at the very suggestion of something wrong having been done. That is Mr. Chavan. You can understand it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now finish.

SHRI BHUPESH GUPTA: I am finishing. You must deduct the other time that is lost. Therefore, I have some suggestions to offer. The States should have larger .autonomy. Today we have reached a stage where you cannot think of one party ruling the Centre and the States. In fact we are reaching a stage when the Centre may not be ruled by one party at all. Reactionaries are already talking in terms of having a coalition at the Centre. In fact, Indian monopolists and others have come to the conclusion that they cannot rely on a single party rule in order to maintain j their monopoly raj. Therefore, they are thinking in terms of a coalition so that the Congress Party and all the reactionary parties in the Opposition combine in order to produce a coaliion Government at the Centre. (Interruption by Shri Sheel Bhadra Yajee). As far as Mr. Sheel Bhadra Yajee is concerned, he is available for any combination.

श्री विसल कुमार मन्तालालजी चौरड़िया (मध्य प्रदेश): मील मद्र नहीं है, जील है। SHRI BHUPESH GUPTA: Yes, he is not a woman, I agree. Mr. Sheel Bhadra Yajee is available.

श्री क्रीलभद्वयाजी (बिहार): दोनों को शर्म ग्रानी चाहिये, जनसंघ को ग्रीर कम्युनिस्टों को भी।

SHRI BHUPESH GUPTA: I am not going to be provoked by you. As far a* you are concerned you will sell to anybody. You will sell to us if we can offer to you a better post.

SHRI SHEEL BHADRA YAJEE: Do not talk rubbish.

SHRI BHUPESH GUPTA: Good man you are. You have established a record of changing parties. I do not think if anybody else has changed 14 parties.

SHRI SHEEL BHADRA YAJEE: You are wrong. I have never changed parlies. I was always in the Congress. Do not talk rubbish.

SHRI BHUPESH GUPTA: My party will not admit you, my esteemed friend

THE VICECHAIRMAN (SHRI AKBAR ALI KHAN): You continue.

SHRI BHUPESH GUPTA: Because you are an indigestible political dement as far as good parties are concerned, no good pary will take you. You lemain where you are. Therefore, Mr. Vice-Chairman, larger autonomy for the States is needed. Not only in financial matters but also in political matters it is very essential that the Governors' powers and the Centre's power of direction should be drastically modified.

Sir, under our Constitution the Centre has been given a lot of power to interfere in the administration of a State. Now we know the Congress is interfering for partisan end? After the election they havo made it abundantly clear that their inter* ference in State affairs is designed to help the Congress Pary to restore even BecrepiS

leadership, like that of Atulya Ghosh, that is their line. They have no respect for the Constitution. Therefore, the relevant provisions to which references were made should be revised, if necessary, by an amendment of the Constitution.

Apart from the fact that more power and larger autonomy should be given to the States, I think that non-Congress Ministers, specially Chief Ministers, whatever their views, should come together and develop public opinion both in their Legislatures and outside in the country so that the Central Government can be forced to part with come of the power, it has concentrated in its bands, politically and economically.

Mr. Vice-Chairman, whereas most resources in the States are only accessible to the Centre for being tapped, it is the State Governments which are called upon to carry out developmental activities, their revenue goes away in that direction. Their power of raising resources on their own is very limited with the result that the State Government have to wait on the threshold of the Finance Minister and at the doorstep of the Finance Minister of the country. Certainly, this is neither in consonance with the federal principle nor does it help the integration of the country or national integration, as you call it.

Mr. Vice-Chairman, similarly the question of Administrative Services will have to be gone into. The I.A.S., the I.P.S. and all other All-India Services, even when their cadres are working in States, they remain in some way under the influence of the Centre and under their discipline. We have seen from our experience of the non-Congress Governments how the Centre tried to utilise their hold over the All-India Services in a manner 'detrimental to the autonomy of the States and for helping the Congress gains and, now, currently in "operation topple" against the non-Congress Governments in various States. I know from my own experience in West Bengal, Bihar, Uttar Pradesh and other places, that in the case of the All- I India Service people who are posted in j these States, the Home Ministry has made i special arrangements in order to maintain

liason with those cadres, not for the ordinary common work but for pushing their ends, for carrying on intrigues. I know for a fact that Ministers of West Bengal and Bihar Governments had been spied by their Intelligence. Instruction has gone from the Central Intelligence to carry on espionage and spying activity against Mr. Jyoti Basu, Mr. Ajoy Mookherjee, Mr. Somnath Lahiri, Mr. Biswanath Mukher-jee and others. I will tell experience of one day when two vou my Ministries came here. I invited them to the Bengali Market, or whatever it is called. They like, what is called Murkan or some such thing wherein you stuff something. I invited Mr. Somnath Lahiri and Mr. Harekrishna Konar. They came with me to the shop. Bang Bhavan. There I found four Intelligence Officers whom I know very well following them and siting next to us. Mr. Chavan is a shameless creature. He asked his Intelligence officers to follow the Ministers so shamelessly that when they went for having some snacks with me, they were sitting almost next to me. I know them. I identify them. Normally when they see me they offer me Namaste.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Maybe they were there for their protection and security.

SHRI BHUPESH GUPTA: Yes, Sir. 1 know them. I thought you were nice but you are not so.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): It is objectionable.

SHRI BHUPESH GUPTA: Telephones are tapped. I know instructions were sent, because we have been in the Government. Therefore, we know the art of it. We knew that telephones were being tapped. I could not even talk to the West Bengal Ministers. Telephones were tapped in such a manner by the Central Government here and by other authorities. Therefore, you can see that this whole thing, the Administrative Services, etc. has to be gone into, otherwise this State autonomy becomes meaningless. It becomes meaningless if the Centre maintains this fifth column for spying.

[SHRI BHUPESH GUPTA]

1 may inform you, Mr. Vice-Chairman, when we were in Government in Kerala in 1957-59 we caught hold of a letter which the I. G. of that time had written against the Government to some oliicers in the Centre. The letter in original came into our han'ds, which Mr. Ajoy Ghosh showed to Pt. Jawaharlal Nehru and Pt. Govind Ballabh Pant. They said they would deal with it. At that time we did not make the issue public. It was in the hand-writing of the officer and the conspiracy between the two. Centre and the State, was divulged. Mr. Govind Ballabh Pant's Home Ministry denied that there was such a letter.

VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You should finish.

SHRI BHUPESH GUPTA: Chairman, therefore, all these things need lo be 'defined. 1 have given the examples of Bihar, West Bengal and other places. I come to Haryana. Majority was not lost. ^LBut the Governor dismissed it. Now you see various standards are being followed according to the convenience of the Congress Party-in some places, dissolution of the Ministry and the Assembly; in another plane, dissolution of the Ministry and suspension of the Assembly; in some other place, nothing doing, allow a stepney Chief Minister-in Bihar—to hold the bahy till a defector and traitor is made Council Member and given the chance to form the Government. Manipur Assembly was suspended so that the Congress Party could in the meanwhile show a majority, and once the majority went that way, immediately the Assembly was revived, and now a Government is functioning. But the Opposition demanding mid-term elections. Therefore, I say to-day, Mr. Vice-Chairman, before I sit down. You have to decide whether you are interested in parliamentry democracy or not. You have to decide. We are all for it. (Interruption by Shri Sheel Bhadra Yajee) As far as you are concerned, you do not understand anything. You have to decide whether you are in favour of it or against it. If can vou think that you condition parliamentary democracy to suit your ends and only to serve your narrow partisan ends.

you shall be ruining yourself. Not only that, you will be ruining parliamentary democracy itself and nothing will be left. The Constitution will become a fiction rather than a political reality of our country. That is quite clear. Therefore. Mr. Vice-Chairman. I think it is necessary that we should discuss the whole matter in the light of the experience of twenty years. especially the experience after the fourth General Election. I, therefore, suggest: let the Prime Minister as leader of the Centrai Government, rise above partisan considerations and invite an all-party conference, a conference of all the Chief Ministers, where questions of State autonomy and Centre-State relations can be discussed de novo in order to suggest such amenuments as are necessary to strengthen partiamentary institutions and to reduce. if not eliminate Central interference, and to enlarge the autonomy of the States. Without that, you cannot have parlismentary democracy functioning. That is absolutely clear. You will be having the snadow, but the substance will be hacked away, and ultimately we shall be left with only the shadow of it. We do not want to plod with the shadow while the substance is lost. We want to live with the substance and avoid the shadow of it. Therefore, Mr. Vice-Chairman, in the political life to-day there is need for renewed agitation, renewed movement, in order to reconsider as to in what manner Constitution has got to be amended, what conventions should be well established and laid down, how the Centre-State relations should be shaped what autonomy the States should enjoy and how much power the Centre should have. We should accept the principle of "minimum power for the Centre, maximum power for the State," whether in economic matters or in political matters or in any other matter. That is how we should arrange the affair. I do not want to say very much. So. I am making this suggestion that these things should be dis-

As far as we are concerned it is quite clear that 'parliamentary democracy cannot be trusted in the hands of the Congress Party, more so when it is running a single party Government, this kind of administration

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here. It will never be safe unless the Congress Party is made to sit in the Opposition, unless democratic and left forces occupy the treasury benches and run the Central Government. I know it is long over due. But even so, it is necessary in the interest of defending our democratic movement to see that the Congress is not m a position to defame and degra'de our parliamentary institutions, to kill democracy in the manner in which they are killing it, so that at least something is left to build upon and go forth. Thank you.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Arjun Arora.

भो विभवकुरार मञ्जालालजी: चौटिंडया **उप-सभा**र्पा मडोदय जरा एक व्यवस्था चाहता है। नियम यह है कि जो मोशन म्य करे 30 मिनट उसको मिले और जो दूसरे बोलने इति हों उनको 15 मिनट मिले । माननीय भरेश जीको 30 मिनिट ग्रापने इसपर दिये....

SHRI BHUPESH GUPTA: Not thirty minutes.

SHRI ARJUN ARORA: More han thirty minutes.

श्री विमलकुतार मन्नालालकी चौर-डिया: मैं इसी िए बीच में नहीं बोला। उस रोज जब के स्टिप्यमन अमेंडमेंट विल चल रहा था तो सारे हाउस ने नियमों की दहाई देशर हमारे बोलने पर प्रतिबन्ध लगाने को बात कही थी। लेकिन भाज नियमों के विपरीत जाकर आप किसी को 30 मिनिट बोलने का अवसर दें, यह कैशो व्यवस्था है, इसके बारे में जानकारी चाहता है।

واكس چيرمين (شري اكبر علي

Chordia wants to speak for three hours, I

उत्तरगण्यका (श्री ग्रकबरग्रली **खां): भिस्टर चौरडिया ग्रापका जो** पाइन्ट है वह बहुत वाजिब है लेकिन मेरी गुजारिश है कि मेम्बर खद इसका ख्याल

भी विमलकुमार मन्नालालजी चौर ब्रिया: श्रीमन्, मेम्बर खुद ख्याल रखने वाले हैं, फिर भी उस रोज सब लोगों ने मिलकर ऐसी पाबन्दियाँ डाली....

SHRI BHUPESH GUPTA: I will make it clear. It was not for your time....

भी विनतशुपार मन्नालालको चौर-डिया: आपने क्लोजर मृव करवाया....

SHRI BHUPESH GUPTA: I am very sony, Mr. Chordia did not understand It. He spoke for two hours; he did a good job. But the idea was not to allow him to fiuibuster it...

श्री विमतक पार मन्नालालकी चोर-डिवा I know what you did.

ग्रापने कहा कि कल्स ससर्पेड करो

SHRI BHUPESH **GUPTA**: Mr,

श्री विमलकृतार मन्नालालजी चौर-डियाः इसीलिये में िनिवेदन करूंगि कि नियम वर्धवर चले....

(Interruptions)

will not object But at that particular time, as you know, with all respect to Mr. میری گذارش د که معبر غود ایر کا ChorUia—he is a very clever man, an able man—wanted to fillibiister it. We wanted to get it passed that day

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Bhupesh Gupta, please sit down. (Interruption-) No. more. Mr. Arjun Arora.

SHRI ARJUN ARORA: If the Communist Party and the Jana Sangh stop quarrelling, things in the country will improve, and at least I will have an opportunity to have my say. Thus, when I rea'd the words of this Resolution of Mr. Bhadram...

SHRI BHUPESH GUPTA: There will not be the right of reply? That is all right. You save that time.

SHRI ARJUN ARORA: When I read the words of the Resolution of Mr. Bhadram, I was inclined to support it. But when I heard Mr. Bhadram's speech, I was only half inclined to support it. Now that I have heard the outburst of Mr. Bhupesh Gupta, I rise to oppose it.

SHRI BHUPESH GUPTA: But. Mr. Vice-Chairman the fact that he is a Congress Member determines that he would never support it, because then he will have to leave .the Congress.

(Interruption)

SHRI ARJUN ARORA: Sir, we have in the past seen and heard of many good causes spoilt by bad advocacy. Mr. Bhupesh Gupta is fast becoming a classic example of a bad advocate, and that is why in spite of having a law degree, he could not go a court of law.

3 P.M.

He had to take resort to parliamentary work. Even there his performance is deteriorating every day and his speech today was a perfect example of deterioration. There can be no objecion to the proposition that the authority of the Union Government should not be utilised to interfere ' with the State Governments

(Interruptions)

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> SHRI BHUPESH GUPTA: Mr. Vice-Chairman, I am interested in not allowing the hon. Member to pass such remarks or criticise me. Let him criticise the Central Government if he has the courage to do so. Never does he criticise the Congress.

> > (Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please sit down

SHRI BHUPESH GUPTA: False pretensions should not be allowed. This gentleman does something outside the House and inside the House they support the Government whenever the Government does anything wrong.

SHRI ARJUN ARORA: You will get everything back.

SHRI BHUPESH GUPTA: Who are you to give it? Mr. Shukla can give it Who are you?

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, order. Please sit down.

SHRI ARJUN ARORA: Mr. Bhupesh Gupta has given a perfect example of his intolerance and he has exposed his faith in democracy. He thinks that it is his right to speak and it is his right to prevent others from saying unpleasant truths.

SHRI BHUPESH GUPTA: Talk on the Resolution.

SHRI ARJUN ARORA: I am coming to the Resolution. But you are nobody to tell me that I should come to the Resolution, Mr. Bhupesh Gupta. Sir, if he goes through his speeches carefully, the next morning, he will find that he is a perfect example of irrelevance, because he never speaks to the point.

(Interruptions)

SHRI BHUPESH GUPTA: Except Kanpur and J. K. groups.

SHRI ARJUN ARORA: Sir, I know who pays Mr. Bhupesh Gupta. Mr. Bhupesh Gupta is a paid agent of many people whose names are known *to* me.

SHRI BHUPESH GUPTA: Sir, this •Congress leader here calls me a paid agent. Let him name one who pays me. On the other hand. I know to whom lie goes and jrets this thing or that thing done.

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please sit down.

SHRI BHUPESH GUPTA: Sir, if he -can prove that I am a paid agent of somebody, I shall immediately resign. But if I can show that he is being paid by some Kanpur industrialists, will he agree to resign? Let him say. (Interruptions) Sir, on a point of order. He has called me a paid agent. If I also call him a paid agent, will you allow it? I know what he is. Everybody knows it. (Interruptions) A progressive Congressman is letting down the entire Left. He is currying favours. Sir, I can understand Mr. Shukla and others but never can I understand him when he says that. Therefore ask him to wihdraw.

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Arora, will fou kindly sit down?

SHRI ARJUN ARORA: Mr. Bhupesh Gupta, you are taking money. In fact your entire politics is based on somebody else's money.

SHRI BHUPESH GUPTA: Sir. he is indulging in serious propaganda. This gentleman is supposed to be the General Secretary of the ISCUS. I hope it will be aoted.

SHRI ARJUN ARORA: Mr. Bhupesh Gupta's Communist Party is run on somebody else's money.

(Interruptions)

[THE DEPUTY CHAIRMAN in the Chair]

SHRI BHUPESH GUPTA: Madam, he has called me a paid agent. He says I am running the Party on others' money. With whose money am I running the Party? On the other hand, shall I tell you something about him?

SHRI ARJUN ARORA: Do.

SHRI BHUPESH GUPTA: Even under your provocation I will not i>ay that

(Interruptions)

THE DEPUTY CHAIRMAN: Order, order. Please speak on the Resolution.

SHRI ARJUN ARORA: Madam, before Mr. Bhupesh Gupta indulged in his outburst, I was saying that a good cause had been spoiled by the bad advocacy of Mr. Bhupesh Gupta. But before I come *U>* the point I must reply to the unnecessary tirade of Mr. Bhupesh Gupta. I challenge Mr. Bhupesh Gupta to prove his charges against me to the satisfaction of the Deputy Chairman and I challenge him to stand up and say whether he is prepared to leave the House and the Deputy Chairman in charge of the charges that I have levelled against him. Madam, I am in your hands.

SHRI MULKA GOVINDA REDDY (Mysore): Madam Deputy Chairman, it is not proper for anyone to make charges or counter charges. I would request you to see that this is expunged and these charges should not be there

SHRI BHUPESH GUPTA: Madam, he calls me a paid agent.

(Interruptions)

THE DEPUTY CHAIRMAN: I want to appeal to Mr. Arora also that be should tpeak on the Resolution.

SHRI ARJUN ARORA: Now, Madam, I once more submit 10 you that I am prepared that you personally enquire into the charge that Mr. Bhupesh Gupta has levelled against me and I challenge Mr. Bhupesh Gupta to stand up and say the tame thing and admit before the House that he is prepared to submit to an enquiry by yourself into the charges that I have levelled against him.

SHRI BHUPESH GUPTA: I shall bring witnesses from Kanpur but you have also to prove that I am a paid agent or my Party is run on others* money. We are both prepared to do that. I shall bring Kanpur workers here and I would invite you to Kanpur.

SHRI ARJUN ARORA: I do uot have to go anywhere to prove my charges against Mr. Bhupesh Gupta. I can prove them from the evidence available in Delhi toelf.

SHRI BHUPESH GUPTA: Do.

THE DEPUTY CHAIRMAN: Now come to the Resolution, Mr. Arora.

SHRI ARJUN ARORA: Madam, I was laying that nobody would object to the proposition that the authority of the Centre should not be Utilised to disturb trie State Governments. (*Interruptions*) Mr. Bhupesh Gupta should be thrown out of this House.

SHRI BHUPESH GUPTA I shall throw you out of everything.

SHRI ARJUN ARORA: I shall ihrow you out of the world.

SHRI BHUPESH GUPTA: This gentleman curries favours from the Communist Party. How may times has he approached the Communist Party for favours?

SHRI ARJUN ARORA: I have never approached the Communist Party for any favours. As a matter of fact I kicked the Communist Party when it adopted its treacherous attitude in 1942. I was a res; pected Member and a leader of the Communist Party. When Mr. Bhupesh Gupta, was unknown, I was a respected leader of the Communist Tarty but when the Communist Party adopted the treacherous attitude in 1942, I kicked it and Mr. Gupta came in. I have never gone to the Communist Party for any favour whatsoever. It has been the custom for responsible leaders of the Communist Party to come to me for favours irrespective of. . .

(Interruptions)

SHRI BHUPESH GUPTA: No Communist Party leader has ever met you. If you say that they go to you for favour, it is wrong. I hope they will not.

SHRI ARJUN ARORA: Responsible leaders of the Communist Party always come to me for favours. Mr. Gupta is an insignificant member of the Communist Party.

SHRI BHUPESH GUPrA; Who are the significant members of the Communist Party that come to You'

SHRI ARJUN ARORA: Mr Gupta Is not...

THE DEPUTY CHAIRMAN: Will you speak on the Resolution?

SHRI ARJUN ARORA: When the interruptions are over or they are stopped, then alone I can speak on the Resolution. If Mr. Gupta continues his running commentary, I will continue my sledge ham mer...

THE DEPUTY CHAIRMAN: If yt« come to the Resolution, there will be no interruptions.

SHRI ARJUN ARORA: I was saying that there can be no objection to the proposition that the authority of the Ceri-

tral Government should not b« utilised for interferring with any State Government established by law and which commands a majority in the State Legislature. But I must say what has followed the 1967 elections in many States is not a good example of democracy. Some parties of the Opposition were so exasporated with their repeated defeats and were so frustrated in their lust for power that after the 1967 elections, many incongruous coalitions came into being and it must be said to the credit of the Government of India that it did not interfere even with those incongruous coalitions but incongruous coalitions cannot last for ever. Adversity makes strange bed-fellows. Here the lust for power brought about strange combinations and they were bound to fall. They were bound to quarrel. Take the example of my State of Uttar Pradesh. It was a very incongruous coalition. The coalition was in fact by the Jan Sangh which had 99 Members in a House of 425 Members.

SHRI SUNDAR SINGH BHANDARI (Rajasthan): Led by Mr. Charan Singh.

SHRI ARJUN ARORA: You do not start the practice of Mr. Gupta. Let me speak.

SHRI SUNDAR SINGH BHANDARI: But he fair to us. We are a major party. I only objected to the words that you have used.

SHRI BHUPESH GUPTA: Let the advocate of Mr. C. B. Gupta peak.

SHRI ARJUN ARORA: Let the hireling of Mr. Ajoy Mukerji keep quiet. The major party in the U.P. coalition was the Jan Sangh and in a democracy it is the major party which should lead but in spite of 99 members of the Jan Sangh Party and 14 Members of the Communist Party, unitedly they were not able to form a coalition Government. So they relied upon defectors led by Mr. Charan Singh and offered Mr. Charan Singh, who in beginning had a following of only 17 Members, the Chief Ministership on a platter.

SHRI SUNDAR SINGH BHANDARI: You asked me not to speak but do not try to be unfair.

SHRI ARJUN ARORA: If Mr. Bhandari says that he did not offer Mr. Charan Singh the Chief Ministership

SHRI SUNDAR SINGH BHANDARI: We did

SHRI ARJUN ARORA: That is what I said that in spite of Jan Sangh having 99 Members

AN HON. MEMBER: You offered to Mr. Mandal in Bihar...

SHRI ARJUN ARORA: I am not defending Mr. Mandat. I do not like him.

श्री क्रज किज्ञोर प्रसाद सिंह (विहार): मैं ग्रानरेबिल मेम्बर से एक बात पूछना चाहता हं, वह उत्तर प्रदेश के हैं, उत्तर प्रदेश ग्रौर बिहार में एक प्रावर्ब चलती है, वह प्रावर्ब थ्राप जानते हैं न , 'निन्यानवे का फेरा', तो यह निन्यानवे का फेरा था उनका ।

SHRI ARJUN ARORA: That is how the Opposition Ministry in U.P. came into being. It began with the goodwill of the people and it also began to function with the goodwill of the Centre but within six months the differences came into the open. In October the S.S.P. and the C.P.I. Ministers resigned. There was intrigue, there was horse-trading and the differences were patched up on the surface but the differences continued and the result of that difference was that the administration in U.P. which was never very good, began to sink to lower and lower depths and the citizens of U.P. the eight crores of Indians who live in U.P., began to feel miserable. Though the differences were patched up

[Shri Arjun Arora]

in October, the differences continued. They continued to simmer and again they came to the surface when the C.P.I, and the S.S.P. Ministers again resigned. But in their hatred against the Congress, in their desire to keep the Congress out of office, to keep the largest party in the U.P. Legislature out of office, the C.P.I, and the S.S.P. continued to support the coalition Ministry of Mr. Charan Singh but that was not the end. Mr. Charan Singh felt— and I feel rightly—that the Jan Sangh Ministers, particularly the Jan Sangh Ministers in charge of the Local Self-Government and Co-operation, were misusing their offices to strengthen their party. So Mr. Charan Singh realised it and that was why reshuffled the portfolios. When Mr. Charan Singh reshuffled the portfolios and took away the two powerful portfolios of Local Self-Government and Cooperation from the Jan Sangh Ministers, these differences became so wide that they could not be patched up. In the meantime there was the S.S.P. which did not want anything to be settled. When Mr. Charan Singh lost the support of the Jan Sangh also, he, like an honourable man, thought it proper to resign. What mistake did the Governor commit in accepting the resignation of Mr. Charan Singh, I fail to understand.

SHRI MULKA GOVINDA REDDY: The mistake was that he did not accept the recommendation for mid-term elections.

SHRI ARJUN ARORA: The parties which formed the coalition in U.P., they, for nine days, continued to wrangle, bargain and try to patch up. But they failed to do so. And on the ninth day some of them elected Mr. Ram Chandra Vikal as their leader.

SHRI SUNDAR SINGH BHANDARI: Who has objected?

SHRI ARJUN ARORA: Others objected. SHRI SUNDAR SINGH BHANDARI: Who? SHRI ARJUN ARORA: The B.K.D. and the Republican Party.

SHRI SUNDAR SINGH BHANDARI: In the meeting?

SHRI ARJUN ARORA: They objected; I know. I do not know what happened in the meeting; I was not present there but I know that the leaders of the B.K.D. and leaders of the Republican Party aud some independents approached the Governor, and they told him that they would not support Mr. Ram Chandra Vikal's leadership. Obviously Mr. Ram Chandra Vikal did not enjoy the support of all the parties of the S.V.D.

SHRI SUNDAR SINGH BHANDARI: Have they dissociated themselves from the S.V.D.?

SHRI ARJUN ARORA: They went to the Governor...

SHRI SUNDAR SINGH BHANDARI: Just for information I want to ask. Who has dissociated himself from the S.V.D.?

SHRI ARJUN ARORA: They might or might not have; whether they dissociated themselves from the S.V.D. or not is immaterial, but they did not accept Mr. Ram Chandra Vikal as their leader. He i was only the leader of the Jan Sangh and a few others, and the Jan Sangh aud a few others together were not in a majority in the Assembly. They were not in a position to give U.P. a stable Government.

SHRI SUNDAR SINGH BHANDARI: What is the sum total now? The Jan Sangh and some others, what is the total now?

SHRI ARJUN ARORA: I am coming.

So the Governor had no option but to come to the conclusion that the S.V.D. had not been able to successfully elect a leader acceptable to all its supporters.

THE DEPUTY CHAIRMAN: Mr. Arjun Arora, your time is over now.

SHRI ARJUN ARORA: My time was all taken away by interruptions. Anyway I will not take much time to finish.

THE DEPUTY CHAIRMAN. Even so, you began at 2-57. I am allowing fifteen minutes for the interruptions. Even so, your time is over.

SHRI ARJUN ARORA: All right Madam; I am concluding. But I have to reply to some querries put by Mr. Bhandari, and I will do it in the lobby.

So the Governor had to come to the conclusion that the S.V.D. was unable to give U.P. a stable Government. Mr. C. B. Gupta, Leader of the Congress Party, also claimed that he could form a Government. But the Governor was so impartial—and I am glad he was so impartial—that he did not take Mr. C. B. Gupta's word as gospal truth.

SHRI SUNDAR SINGH BHANDARI: You have no sympathies for your party also.

SHRI ARJUN ARORA: And he recommended to the President suspension of the Assembly. Now this suspension may help the S.V.D. to compose its differences. It may enable Mr. Charan Singh to come back. It may enable other parties like B.K.D. and Republican to accept Mr. Ram Chandra Vikal, whatever his abilities as their leader. It may also create conditions in which more and more independents, more and more responsible citizens of U.P. may like to support Mr. C. B. Gupta to give the State a stable Government. So the Governor of U.P. has acted impartially.

There are lots of things to be said about U.P. But I refrain from doing so because my time was taken away by interruptions. I personally feel that, at least in the case of U.P., the Governor has acted most honestly, most impartially, and is entitled to our highest praise.

THE DEPUTY CHAIRMAN: Mr. Mulka Govinda Reddy. Do yoa want to speak? Your name is here.

SHRI MULKA GOVINDA REDDY: Yes, I will speak, Madam, Deputy Chairman. I support this Resolution. The situation that is now obtaining in the country makes us to seriously ponder over the question of relations between the States and the Centre.

In the 1967 General Elections, as we all know, the Congress was defeated in eight or nine States, and in those States non-Congress coalition Governments came into existence. In one State-Rajasthan- even though Congress had lost its majority, because of the manoeuvrings and machinations of the discredited Governor of Rajasthan the Congress Party was able to wean away some members of the opposition and thus get a majority and then form a Ministry. For some time President's rule was imposed in order that the Chief Minister-or the former Chief Minister—of Rajasthan could manage to buy some M.L.As. and get their support to form a Ministry.

And what has happened now in U.P. is more or less the same. When the Chief Minister, when the former Chief Minister, Mr. Charan Singh, advised the Governor that if the S.V.D. could not elect a leader and could not form a Ministry, then, the best course would have been for the Governor to dissolve the Legislature. It is true that the S.V.D. was not in a position to elect a leader acceptable to all its constituent units there. There was something wrong about it, they should not have done it; they should have elected a leader in whom all the constituent units of the S.V.D. had confidence. Still the S.V.D. has the majority, but they were not in a position to elect a leader and form a Ministry. So the best thing for the Governor if he wanted to act impartially and according to the constitutional provisions, would have been that he should have accepted the advice of former Chief Minister, Mr. Charan Singh. It was not only his personal advice; I understand there was a Resolution of the Cabinet to the effect that in case the S.V.D. could not convShri Mulka Govinda Reddy]

tinue the Ministry or form a Ministry '.here should be midterm elections in U.P. But here the Governor did not take the advice of the Chief Minister which he was bound to. Here the Chief Minister was not a defeated Chief Min-istei as in some other cases, but here was a Chief Minister who had the majority behind him, and he had the authority of the Cabinet.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Mr. Reddy, so far as I know the parties were not agreeabe to this. Mr. Bhandari can enlighten us. The parties were not agreed to mid-term elections in U.P.

SHRI MULKA GOVINDA REDDY: The point is that the Chief Minister has tendered this advice and it is not an oral advice. In his letter to the Governor he has made this point very clear, and he was the Chief Minister till he resigned, and he had a majority in the Legislature with him. Therefore, it was the bounden duty of the Governor according to the Constitution to accept the advice of the Chief Minister who still had a majority behind him. Instead of doing that he has recommended to the Centre the imposition of President's Rule for some time so that those manoeuvrings and these manipulations can go on in order to bring back the Congress into power in Uttar Pradesh.

In Bihar also, as some hon. Members have already pointed out the Chief Minister was manoeuvring for two days and then he nominated a discredited leader to the Legislative Council and then formed a Ministry headed by the Soshit Dal. Shri Arjun Arora condemned the defectors. I am also one of those who condemn these defectors. In fact it was the Congress Party which disrupted the P.S.P. and other democratic parties and then took these people in without asking them to first resign from the seats to which they had been elected on their party tickets. The Congress thus made these defectors, and then made them adorn the Treasury Benches at the Centre as well as in the

States. It is the Congress Party which should be squarely blamed for encouraging these defectors. It was creditable on the part of Shri Charan Singh, when he got disguested with the machinations of the Chief Minister of U.P. in those days to have left the party. With him some thirty other Members also left the party. So he had the majority and was electef leader. But what is it that they are doing now in Bengal? There it was the defector and quisling, Dr. P. C. Ghosh who was made Chief Minister without having to go through the process of testing the strength of the Ajoy Mukherjee Government on the floor of the Legislature. The Governor, Mr. Dharma Vira acted in a very high-handed, unconstitutional and illegal manner and that has shaken the foundations of democratic institutions in this country. Again in Punjab a puppet Ministry has been supported by the Congress for the purpose of overthrowing the elected Ministry of Shri Gurnam Singh. In Haryana also the same process was followed by the Congress Party and even though Rao Virendra Singh had the majority in the Legislature in Harvana, the Governor of Haryana decided to dismiss it and to ask the Centre to impose President's Rule there. Wherever the Congress was in a minority and where the non-Congress Governments were functioning the Governors have taken a partisan attitude for overthrowing the non-Congress Governments and helping to restore the Congress to power, even though those Congressmen had been discredited by the electorate in the 1967 general elections. So these Governors have taken double standards. They applied double standards and they have, therefore, forfeited their right to function as impartial Governors under our Constitution. It is, therefore, time the Deputy Chairman, that Parliament reviewed the entire position of the Governors, the functions, and powers of the Governors. In spite of repeated requests, and in spite of repeated reminders and demands that the Governors should be given some sort of Instruments of Instructions so that in a given situation they need not look for guidance from the Central leaders or the Home Minister or the Prime Minister but

could act according to the Constitu'on and impartially fulfil the obligations under which they will have to function, nothing has been done. Therefore, Madam, Deputy Chairman, it is necessary that we must review the entire relations that now exist between the States and the Centre. It is unfortunate that the Congress Jias not had the tolerance to tolerate non-Congress Governments coming into being and to work as opposition party in those States. If that is the position and if the Congress wants to rule even in States where they had last the majority and if they want to do it through the Governors or through puppet le-gines, then we will lose faith in democratic functioning and in the democratic Constitution that we have given to ourselves. This will undermine our faith in the Constitution itself. Therefore, it is a very serious matter which we should take note of. We do believe in Parliamentary democracy and we should see that the Centre acts with restraint and according to the provisions of the Constitution.

Lastly, Madam Deputy Chairman, I would like to bring to the notice of this House that whenever non-Congress Government were formed the treatment that was meted out to those non-Congress Governments was not When the Ajov fair Mukherjee Government wanted more wheat and rice to be supplied to West Bengal the Centre was reluctant to do it. But immediately Dr. P. C. Ghosh was made the Chief Minister more food-grains were allotted to West Bengal. This is not the way the Central Government should treat the States. After all we have a federal set-up and they should see that all lthe States, whether there is a Congress Ministry or a non-Congress Ministry there are treated in They should not have a fair manner political considerations while making allotments of foodgrains or while making financial adjustments or while making grants to the States. Therefore, it is necessary that we have a fresh look at things as they are now prevailing. Though the Constitution is clear with regard to the relations that should exist between the States and the Centre, the Central Government is violating the provisions of the Constitution

and is thus doing a disservice to the cause of democratic institutions. I, therefore, support wholeheartedly the Resolution moved by my hon, friend Shri Bhadram.

श्री हयातुल्ला ग्रन्सारी (उत्तर प्रदेश): मैडम डिप्टी चैयरमैन, ग्रव तक जो सारी वहस हुई है वह स्टेटों के बारे में हुई है ? इस समय खास तौर पर उत्तर प्रदेश के बारे में वहस हुई और मुझे अफसोस है कि श्री भूपेश गुप्त जा रहे हैं भीर मैं उन्हीं को जबाब देने के लिए खड़ा हुआ। हूं। उत्तर प्रदेश में जिस तरह से वहां पर गवर्नमेंट बनी, उसके बारे में मैं कुछ बैक ग्राउन्ड बताद तो अच्छा होगा ।

SHRI BHUPESH GUPTA: I am not the mover of the Resolution.

श्री हयात्ल्ला ग्रन्सारी : इस में 8 पार्टियां शामिल हुईँ। 8 पार्टियों में से मैं दो तीन का तजिकरा खासतीर पर करना चाहता है। एक पार्टी जो जनसंघ की है दूसरी कम्यनिस्टों की है और तीनुरी स्वतंत्र पार्टी है। इलैक्शन के पहले कम्युनिस्ट पार्टी के तमाम पेपर यह इल जाम लगाया करते थे कि कांग्रेस जनसंघी हो गई है और वह जनसंधियों से मेल जोल रखना चाहती है और वह ऐसी तरकीब कर रही है जिस से जन संघियों के साथ मेल बढ़ें। कम्यनिस्ट पार्टी का यह भी स्लोगन था कि सब से बड़े फासिस्ट पार्टी जो है वह जनसंघ की है। ग्रौर उसकी मुखालिफित करना जरूरी है। वम्युनिस्ट पार्टी जिस तरह से रोज जनसंवियों का मकाबला करती है उसको हम हाउस में देखा करते हैं। कम्युनिस्टों ग्रीर जन-संघियों का, दोनों का मुकाबला हाउस के ग्रन्दर भौर बाहर रोज होता रहता है । जनसंबी भी कम्युनिस्टों को यह समझते हैं कि यह रूस और चीन की पार्टी है और यही खयाल स्वतंत्र पार्टी का भी है। भीर दोनों ही समझते हैं कि यह पार्टी मलक की वफादार नहीं है। यह पार्टी मुल्क को धोका देने के निए ही बनी हुई है।

(श्री हयातुल्ला अन्सारी)

इत्तिफाक ऐसाहुआ। कि उत्तर प्रदेश में कांग्रेस की मेजोरिटी कम बनी ऋौर उसमें से बहुत से लोग ट्टकर बाहर निकल गये । इस समय में में एक आरोर मजे की बात बतलाना चाहता हुं ग्रीर वह यह है कि श्रागेचल कर जो चीफ मिनिस्टर डिप्टी चीफ मिनिस्टर बने थे, उनका लखनऊ में पहले कुछ झगड़ा हो चुका था। डिप्टी चीफ मिनिस्टर श्री राम प्रकाश एक जमाने में लखनऊ महापालिका के डिप्टी मेयर रह चुके थे । ग्रमीनाबाद में जो वहां का सब से बड़ा बाजार है, महा-पालिका ने बहां पर बहुत सी दुकानें बनाई । जब ये दुकानें बन चुकीं, तो सवाल यह श्राया कि उनको किस तरह से बांटा जाय । महापालिका में इस बात पर बहस हुई ग्रीर उसने दुकानों को बांटने के लिए एक सब-कमेटी बना दी । क्योंकि मही-पालिका समझती थीकि दुकानों का मामला ऐसा है, जिस में लाखों रुपया कमाया जा सकता था यानी दस पन्द्रह लाख कोई चीज नहीं है । 50 लाख रुपयातक कमायाजा सकता था, दूकानों को बांट कर के उस के बाद ऐसा ड्रामा हुआ जो हिन्दोस्तान में बहुत कम फिर कमेटी बन गई, कमेटी तैयार थी, मौजूद थी, लेकिन उसी दिन 12 बजे रात को डिप्टी मेयर और एक्जिक्युटिव आफिसर ने मिल के ग्रौर दुकानें ग्रलाट कर के किस्सा सब खत्म कर दिया । उन्होंने साइन कर दिया, कमेटी से पूछा ही नहीं। फिर महा-पालिका की मीटिंग हुई और वहां बहुत शोरमचगया ...

श्रीसन्दर सिंह भंडारी : मुझे इस में श्रापत्ति नहीं कि वेक्या कहनाचाहते हैं। यहां पर रामप्रकाश जी नहीं हैं, लेकिन

उन के ऊपर इस सम्बन्ध में कोई चीज कहनी हो तो कहिये।

श्री हयातुल्ला ग्रन्सारी: जो यहां पर मौजूद नहीं है, उन के बारे में आप श्रक्सर यहां बातें कर चुके हैं . . .

श्री सुन्दर सिंह भंडारो : मेरा यही कहना है कि इस प्रस्ताव के चलते ग्रगर श्राप किसी को शामिल करना चाहते हैं तो कीजिये।

श्री हयातुल्ला ग्रन्सारी : यहां मिस्टर गोपाल रेड्डी का नाम लिया गया है, मिस्टर चरण सिंह का नाम लिया गया है, जो यहां मौजूद नहीं हैं। उनका अगर नाम लिया जा सकता है तो कोई वजह नहीं है कि हम वैक्याउन्ड न बतायें।

श्री सु**न्दर सिंह भंडार**ो : मुझे किसी का नाम लेने पर कोई आपत्ति नहीं है, मैं नाम के लिये नहीं कहता ...

THE DEPUTY CHAIRMAN: It is not proper to mention names of those who are not present; but all the time both sides are indulging in this.

श्री सुन्दर सिंह भंडारी : दूसरे यह है कि यह घटना जो वे बता रहे हैं वहां पर कारपोरेशन की इसको श्रगर यहां राज्य सभा में उठाना है और यह इस रेजोल्य्शन में सेंटर स्टेट रिलेशंस में ब्राती है वे इसको यहां उठायें।

श्री हयातुल्ला ग्रन्सारी: गुप्ता जी को बुलाइये वे क्या क्या कह चुके हैं। हुआ। यह कि जब रामप्रकाश जी ने यह बहुत बड़ा कारनामा किया चमत्कार दिखाया उस जमाने में लोकल सेल्फ गवर्नमेंट का पोर्टफोलियो श्री चरण सिंह के पास था। सारे शहर में शोर हम्रा । ने क्लियरली कंडेम किया **म**हापालिका के जलसे में कंडेम किया गया । उसके बाद

यह हुन्ना कि लोकल सेल्फ गवर्नमेंट इंक्वायरी कमेटी बनाई ग्रीर इंक्वायरी कमेटी ने बहुत ही डैमेजिंग रिपोर्ट दी। उस के ऊपर लोकल सेल्फ गवर्नमेंट के मिनिस्टर श्री चरण सिंह ने ऐक्शन यह लिया कि महापालिका को तोड़ दिया। अब यह याद रखिये कि वही श्री राम प्रकाश ग्रीर वही श्री चरण सिंह मिल के एक मिनिस्ट्री बनाते हैं। पूछा गया कि रिपोर्ट क्या हुई। रिपोर्ट साहब गायब हो गई । वह रिपोर्ट जो महापालिका के मिसकाँडक्ट पर थी। वह ग⊦यब हो गई। उत्तर प्रदेश की श्रसेम्बली में रोज मौंगकी जाती थी कि रिपोर्ट लाग्रो, रिपोर्ट लाग्रो । लेकिन वह गायव थी भ्राती ही नहीं थी। रामप्रकाश जी की रिपोर्ट गायब हो गई थी। क्वेश्चन किये गये, लेकिन जवाब नहीं दिये गये। वह एग्जिक्यटिव श्राफिसर जो वहाँ से ट्रांसफर करदिया गयाथा उसको श्री चरण सिंह ने ट्रांस्फर किया था। उसको फिर वापस बाला लिया गया लखनऊ में कि ग्रा जाग्रो । रिपोर्ट गायब, सब चीज घल गईं। रोज पुकारा गया लखनऊ के पेपर्स में रोज लिखागया कि कहाँ है वह रिपोर्ट, क्या लिखा था उस में छापो. बाँटो. तक्सीम करो । लेकिन अन्दर से कोल्ड स्टोरेज से वह नहीं निकली । मालुम नहीं उस में है या दोमक उसको चाट गई। बहरहाल वह गायब हो गई।

उसके बाद ग्राप याद रखिये कि क्या होता है। कम्युनिस्ट गले मिलते हैं जनसंघ से घाम्रो हाथ मिलाम्रो, हम ग्रीर तुम ोनों एक हैं, एक नहीं होंगे तो मिनिस्ट्री, कैसे बनेगी । फिर स्वतंत्र पार्टी मिलती है, कम्युनिस्ट पार्टी मिलती है, जन संघ मिलता है...

श्री विमलकुमार मन्नालालजी चोरडियाः क्या गुप्त जी भी मिल गये।

श्री ह्यातुल्ला ग्रन्सारी : लेकिन उस के अन्दर एक गड़बड़ हो जाती है । वहाँ जो मिनिस्टी बनती है, उसकी वही हालत होती है जैसी कि एक मसल है:

> 'कहाँकी इटि, कहाँकारोड़ा भानमती ने कुनवा जोड़ा।'

श्राठ घोडे जोडे गये गाडी में।सच बात यह है कि उन का एक ही रुख था। उन के ग्रसुल जाने दीजिये, उन के कमिटमेंट्स जाने दीजिये, उनकी ध्युरी जाने दीजिये उन सब चलने वालों का एक ही रुख था ग्रीर वह रुख क्या था: मिनिस्ट्री, मिनिस्ट्री मिनिस्ट्री । सब उस पर मिले लेकिन फिर साहब हिस्सा बाँट में लड़ाई होती है ग्रीर बड़ी सख्त लड़ाई हुई हिस्साबाँट में कि यह पोर्टफोलियो लाग्रो, वह पोर्टफोलियो लाग्रो, इस जेब में लाग्रो, उस जेब में लाओ, इधर लाओ, उधर लाओ, हमारी पार्टी को बढाग्रो, हमारी पार्वि को बढाग्रो। बहरहाल एलेक्शन हो गया और उस के बाद उस में वडे वडे गडवड हथे श्रीर गडवड के बाद जो तमाणा हुआ है, मेरे खयाल में वैसा कहीं नहीं हथा होगा हिन्दोस्तान में।

एक वाक्या में श्रौर बयान कर देता हं । मालुम हुन्ना कि मिनिस्ट्री ट्ट रही है । हमारे डिप्टी चीफ मिनिस्टर स्टेटमेंट देने बैठते हैं प्रैस के सामने । उन से पूछा गया कि तम्हारी पार्टी किघर जायेगी और उस में नाम आता है। चरण सिंह जी का। उस पर डिप्टी चीफ मिनिस्टर साहब कहते हैं कि वेभागकरकहां जायगे वे भ्रपना सब घर जला चुके हैं। उस के बाद यहाँ ग्राये है। पब्लिकली जलील करना **ग्र**पने चीफ मिनिस्टर को, यह सिर्फ उत्तर प्रदेश में हुआ। श्रीरकहीं नहीं हुआ।।

श्री सुन्दर सिंह भंडारी : यह किस ग्रखवार में छपा।

श्री ह**यातुल्ला ग्रन्सारी** : हमारे भखबार में छपा है "कौमी श्रावाज" में छपा है । मैं उसके लिये फुल्ली रिस्पांसिबिल हुं।

(Interruptions)

उसके बाद धभी तमाशा खत्म नहीं हुआ । वम्यनिस्ट पार्टी ने इस इस तरीके से जलील किया है चरण सिंह जी को कि दुनिया में कोई कर नहीं सकता। स्वतन्त्र पार्टी ने भी खुव खबर ली, खुब स्टेटमेंट हते थे ग्रीर प्रेस को बड़ा ग्रच्छा मौका मिल गया, कभी इनसे खबर ले रहे हैं, भी उनसे खबर ले रहे हैं, कभी इनसे पुछ रहे हैं, कभी उनसे पूछ रहे हैं। बाठ महीने यह काम रहा । हम यह मानते हैं कि हमारे यहां जनता भोली है पढ़े लिखे लोग ज्यादा नहीं हैं, लेकिन जिन्होंने आजादी की लड़ाई में बेइन्तहा हिस्सा लिया है, वे इतने नादान भी नहीं हैं, वे इतने भोले नहीं हैं, वे इतने मुर्ख नहीं हैं कि वे इस लड़ाई के कारोबार को न समझ सके कि यह लड़ाई क्यों हो रही है, ये एक दूसरे की ले पुलिंग क्यों कर रहे हैं। यह लड़ाई पोर्टफोलियो की थी वः यह पोर्टफोलियो इधर होना चाहिये, यह पार्टफोलियो उधर होना चाहिये। न जाने कितने पोर्टफोलियो डिप्टी चीफ मिनिस्टर के पास थे और चीफ मिनिस्टर वहा घरे हुये थे, कब्जे में थे . . .

श्री सुन्दर सिंह भंडारी: चरण सिंह जीको ले रहे हैं कांग्रेस में।

श्री ह्यातुल्ला ग्रन्सारी : हां तो ग्रापको सेने वाले हैं। श्री सुन्दर सिंह भंडारी : ख्वाब देखियेगा इसका ।

श्री हयात्स्ला ग्रन्सारे: ग्रव जरा एक तमाशा श्रीर देखिये । चरण सिंह जी जब कांग्रेस में थे, तो इस बात के लिये मशहर थे कि वे बहुत ही मजबूत इरादे के हैं। यह रहा है उनका कैरेक्टर कि वे बहत मजबृत इरादे के थे। फिर भी उत्तर प्रदेश तो बहुत भ्खा था, खाने को बहुत कम पैदा हुम्राथा । इसिलिये प्रोक्योरमेंट के लिये उन्होंने कुछ लाज बनाये स्रौर कहा कि यह फायनल है। उसके बाद उसमें एक तबदीली की गई और उन्होंने कहा कि यह फायनल है । उसके बाद साहब, फिर एक तबदीली की गई श्रीर कहा कि यह फायनल है। फिर तबदीलियां की गईं ग्रोर गिनती में 22 चेन्जेज हुये प्रोक्योरभेंट के लाज में । हर मिनिस्टर कहता था कि हमें भ्रपनी कांस्टिऐंसी को देखना है, हमें ग्रपनी कांस्टिऐंसी को देखना है। इस तरह 22 तब्दीलियां की गईँ। यह है कैरेक्टर कि हर तबदीली के बाद यह कहा गया कि यह फायनल है और फिर भी वह चीज चलती रही। हमारी हिम्मत नहीं है कि एक ही बात को हम 22 दफा दोहराएं। लेकिन वह 22 दफा चेंजेज हुये हैं। ऐसी गवर्नमेंट कब तक चल सकती थी।

इसके बाद मैं एक मामला उर्दू का उठाऊंगा। जनसंघ तो उर्दू का पक्का मुखालिफ है। यहां सब उर्दू बोलते हैं, लेकिन उर्दू के मुखालिफ हैं। वहां सात पार्टियां जो हैं, उनमें से एक को छोड़ कर जो कि कांग्रेस की थी, बाकी छह पार्टियों ने ग्रापने एलेक्शन मैनोफैस्टो में डिक्लेयर कियाथा कि ग्रगर हम पावर में आर गये तो उर्द्को हम सैकेंड आफिशियल लैंध्यूएज बनायेंगे। हमारे यहां दस्तूर 345 जो है, असमें सैकेंड ग्राफिशियल लैंग्युएज का मतलब सिर्फ इतना है कि यु० पी० गवर्नमेंट किसी परपज के लिये सरकारी तौर पर मानले कि उर्द सैकेंड लैंग्युएज कहलायेगी, तो उसकी यह दर्जा मिल जायेगा । भ्रगर असेम्बली में यह पास कर दिया जाय कि तीन चार साइनबोर्ड उर्दू में रहेंगे, तो वह सैकेंड भ्राफि-भिवल लैंग्युएज कहलायेगी । तो उर्दू वालों ने कहा कि उर्द को सैकेंड ग्राफिशियल लैंग्युएज वनाम्रो । जिन पार्टियों ने एलॅक्शन में कसमें खाई थीं पब्लिक में, जलसे में, तकरीरों में, प्रैस काफेंसों में कि हम उर्दू को सैकेंड ग्राफिशियल लैंग्युएज बनायेंगे श्रोर जब इनकी गवर्नमेंट आ गई, तो उनसे कहा गया कि अब बनाओ उर्दू को सँकेंड ग्राफिशियल लैंग्युएज । ग्रद म्राप देखिये कि क्या क्या प्तड़ेवाजियां की गई इससे निकलने के लिये। जनसंघ बालों ने कहा कि उर्दू के लोग चाहते हैं कि उर्दू की वहीं पोजीशन हो जो हिन्दी की है। मुझ से ए कबड़े लीडर ने यह कहा तो मैंने उनसे कहा कि हम ख्वाब में भी ऐसा नहीं चाहते हैं। हम कतई ऐसा नहीं चाहते हैं। हमने, दरश्रसल इन्कार किया श्रोर हर श्रादमी से इन्कार किया, लेकिन हमने यह कहा कि धगर जनसंघ ने ऐसा न कहा तो उस बेचारे के पास कहने के लिथे क्या रहेगा। कुछ रहेगा नहीं कहने को, इसक्तिए यही कहा जाय कि उर्दू वाले यह चाह्ते हैं, यह इल्जाम लगाया गया । इसके पीछे एम० एस० पी० वाले, प्रजा सोशंशिस्ट वाले, रिपब्लिकन स्वतन्त्र पार्टी भी ग्रा गई, वे सब पार्टियां जिन्होंने कहा था कि उर्दू को सै किन्ड लैंग्युएज बनाएंगे। यह तो वादों की हकीकत है। उसके बाद एस० एस० पी० कह रही है कि भ्रपने वादे पूरे करो। एस० एस० पी० यह कह कर हट रही है कि अपने वादे पूरे करो। दयानतदारी के बारे में किस्सा बता चुका हूं मेयर का। एक ग्रौर वाकया बताऊं। हमारे मिनिस्टर मुजफ्फर साहब पर इल्जाम लगाया गया कि उन्होंने एक ट्रक का परिमट गलत ले लिया, यह कहा गया कि उन पर इन्क्वायरी बिठाएंगे । उन्होंने कहा, पब्लिक स्टेटमेंट किया कि इन्क्वायरी बिठाग्रो । फिर यह हुआ कि एक नया कोर्ट बनेगा और जो इल्जाम लगाए जाने वाखा भी सौ रुपए दे उसकी कोर्ट इन्क्वायरी करेगा । उन्होंने कहा कि सौ रुपए ले लो, इन्क्वायरी कर ली, यह रोज रोज का चिल्लाना तो बन्द हो, लेकिन किस्सा चलता रहा।

उर्दूका मामला खत्म हो गया। सारी यू० पी० में रायट्स हुए। मैं शुक्रिया श्रदा करता हूं कम्यूनिस्ट पार्टी का, जिसने कहा कि ये जनसंघ ने कराए हैं, पब्लिक ने भी कहा। रायट्स भी हुए, उर्दू भी खत्म की गई, कोई अच्छा काम नहीं हुआ, प्रोक्योरमेंट भी ठीक नहीं हुआ, गल्ला नहीं मिला, बीज नहीं मिले, कोई काम नहीं हुन्ना 8-10 महींनों में । लेकिन इलेक्शन होगा तो बोट कैंसे लेंगे। इस लिए करते कुछ थे ग्रौर वाहर निकल कर दूसरी बात करते थे। यह गाड़ी कितने दिन तक चल सकती थी। मैंने सुना नहीं है हिस्टरी में किन्हीं भी खाने वालों में, पैसा इकट्ठे करने वालो में फूट न हुई हो । इस तरह गाड़ी चल नहीं सकती थी। यह मैं मानता हुं कि इसमें कोई उसूल नहीं था, कोई सिद्धांत नहीं था, सिर्फ ऊपर ऊपर के कपड़े थे। हिस्सा बांट करने के लिए कोई। रास्ता ठीक नहीं था, इस लिए पार्टी टूटी ।

एक मामला और हो गया। इस हद को पहुंचे कि फाइनस डिपार्टमेंट ने कह दिया कि एक स्टेप आगे बढ़ें तो तीन महीने के बाद

[श्री ह्यातुल्ला ग्रन्सारी]

पहली तारीख को हम तनख्वाह नहीं बांट सकेंगे । गवर्नमेंट यहां से टूटी । एस० एस० पी० ने बहाना ले लिया कि वादेपूरे करो। एक वादे के कत्ल का खून उनकी जेब पर था, उर्दू वाले वादे का, लेकिन वे चेहरे बदल सकते हैं, पब्लिक में जा सकते हैं। इस बारे में यह गवर्नमेंट बहुत श्रच्छी है। खुदही गलतियां करेंगे, लेकिन कोई शर्म नहीं ग्राएगी । खून चेहरे पर मल लेती हैं, लेकिन सूर्खी नहीं श्राती । सब लाल नजर श्रा रहे हैं, मगर समझ रहे हैं कि हम गोरे हैं। इस तरह कहीं गाड़ी चल सकती थी ? एस० वी० डी० की गवर्नमेंट टूटी है, इसलिए कि हर पार्टी दो किस्तियों पर सवार थी, एक इधर जारही है, एक उधर जारही है, समझतै थे कि हम चमत्कार दिखायेंगे । तमाशा यह हुन्ना कि सुबह यह तय किया कि चरण सिंह हमारे लीडर हैं ग्रौर पर्चा भेज दिया गवर्नर के पास, शाम को तय किया विकल लीडर होंगे, उनका पर्चा भेज दिया । दो-चार पार्टियों ने कहा हम इनके साथ नहीं हैं। यह कैंफियत हैं, बताइए किसे मानें । इतनी बड़ी मेजारिटी किसी पार्टी की नहीं थी कि किसी पार्टी के इधर या उधर होने पर उसकी मेजारिटी मानी जाती। एक के लिए कह दिया कि ये चीफ मिनिस्टर होंगे , उसके पास सौ भी आदमी नहीं हैं, लेकिन जब चीफ मिनिस्टर कह दिया, पार्टी लीडर मंजुर किया गया तो बारगेन करने की पावर मिल जायगी, दो मिनिस्ट्रयां तुम्हें देंगे, दो मिनिस्ट्रियां तुम्हें देंगे यह कह कर वह खरीद सकता है।

श्री विमलकुमार मन्नालाल जी श्रीरड्रियाः जैसा राजस्थान में हुगा । श्री हयातुल्ला श्रन्सारी: एस० वी० डी० पार्टी नहीं है, 8 पार्टियों से बनी है 8 पार्टियों का श्रलग-अलग प्रोग्राम है, श्रलग नाम है, श्रलग करेक्टर है, हर एक पार्टी कहती है कि हमारी राय यह है, हमारी राय यह नहीं है। आज ही मैं पढ़ रहा था कि मेरठ के अन्दर कम्युनिस्ट पार्टी ने और एस० एस० पी० दोनों ने कहा है कि हम एस० वी० डी० की जोइन नहीं करेंगे।

यू० पी० का किस्सा तो मैं बयान कर चुका हं। मुझे हर स्टेट का बयान करना था लेकिन ग्रव नहीं कर सक्या् क्योंकि वक्त नहीं है । इस रिजोल्यूशन में जो कहा गया है कि कांस्टीट्युशन के मुताबिक नहीं हुआ, गड़बड़ पाई गई है, वैसी कोई बात नहीं है। यह हो सकता है कि थोड़ी सी मेजारिटी वाली सबसे बड़ी पार्टी कांग्रेस को मौका नहीं दिया बारगेंन करने का, इनमें से किसी को दे दिया कि तुम बारगेन कर लो । गवर्नर बहुत अच्छा है, उसने कोई गड़बड़ नहीं की, गवर्नर का राइट था, गवर्नर की ड्यूटी थी जो उसने किया । इस लिए मैं समझता हं कि कोई गड़बड़ नहीं हुई है और इसलिए मैं इस रिजोल्युशन की मुखालिफत करता हूं।

श्री निरंजन बर्मा (मध्य प्रदेश) : आदरणीया उपसभापति जी, वास्तव में सदन के सामने बड़ा गम्भीर प्रश्न है, जिसमें व्यक्तियों की या दलों की राय पर नहीं चलना चाहिये और नहीं इस प्रश्न को इस प्रकार लाया जाना चाहिए । यह बहुत ही नाजुक प्रश्न है । अभी दो-तीन भाइयों ने बहुत हल्के दिल से विचार करने का यत्न किया।

[THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) in the Chair.}

भाई हयातुल्ला जी ने लखनऊ की कहा-नियां सुनाईं, ग्राज लखनऊ ग्रौर बनारस की कहानियों की ग्रावश्यकता नहीं है।

श्रीमन्, पहले मैं विरोधी दल का नेता था एक रियासत में । उस समय से मेरी धारणा यह बन गई है कि मुसलमान भाइयों में से 95 प्रतिशत भाइयों में शायद ही कोई ऐसा होगा, जो उर्दु के बारे में श्रौर मुसलमानों पर जुल्मों की कोई चर्चान करे। हम हयातुल्ला भाई से यह निवेदन करना चाहते हैं कि उर्द भाषा उनकी नहीं है हमारी भी भाषा है ग्रीर उसे हम ग्रपनी भाषा समझते हैं फर्क थोड़ा सा है ग्रीर वह इतना है. . .

श्री हयातुल्ला ग्रन्सारी : मैंने जिन्दगी में कभी नहीं कहा कि उर्दू मुसलमानों की भाषा है।

श्री निरंजन वर्मा : श्रापकी इस कृपा के लिए धन्यवाद । भ्रापने कहा कि उर्द भाषा के बारे में जनसंघ ने यह किया, वह किया। मैं निवेदन करता हूं कि जनसंघ का दृष्टिकोण सुन लीजिए । भाषा हमारी है, शत-प्रतिशत हमारी है। श्राप श्ररबी लिपि को हटा दो, चाहे तामिल की लिपि रख दो, बस उर्द हमारी भाषा है, कोई भ्रन्तर नहीं है।

इसी प्रकार और दूसरे मिलों ने जो बातें कहीं हम उनसे यह निवेदन करना चाहते हैं कि यह प्रश्न बड़ी नाजुक स्थिति में जा रहा है कि केन्द्र और राज्यों के भापस में संबंध कैसे रहें। जो आदरणीय मित्र यहां विद्यमान हैं, उनके सामने हम कुछ पहले की घटनाएं रखेंगे। श्राधे संसार में रोम का साम्प्राज्य था । रोम का साम्प्राज्य इसलिए मिटा कि वहां पर भ्रापस में लड़ाई हुई भीर वहां के प्रांतों के लिए अधिक अधिकार मांगे गए। ठीक उसी प्रकार से...

शीलभद्र याजी : वर्मा जी, की वात नहीं है, यहां पर डेमोकेसी है, न सम्राट है, न साम्राज्य है।

श्री निरंजन वर्मा : मिल याजी, उस समय रोमन साम्प्राज्य था, था गणतन्त्र के पहले ग्रौर उसके बाद, इसलिए मैं निवेदन कर रहा हुं । उसके पश्चात्.....

एक माननीय सदस्य : राजा थे !

श्री निरंजन वर्मा : राजाग्रों की बात नहीं है। प्रजातन्त्र की सुन लीजिए, अमरीका में गृह युद्ध हुआ । वह इसी प्रश्न पर हुआ और थोड़ा बहुत गृह युद्ध नहीं हुआ, लगभग 20 वर्ष तक चलता रहा । इंग्लैंड में जहां ग्रच्छी हेमोकेसी है, वहां भी स्काटलैंड ग्रीर वैल्स के लिये किस प्रकार के ग्रधिकार दिए जायं, इसके बारे में झगड़ा हुआ ग्रीररूस के कम्यनिस्ट देश में वहां का सुल्तान इल्येब नाम का जो ग्राच्छा ऊंचे दर्जे का कजेन 4 P.M. का रहने वाला था, उसने पेन-टर्किश ग्राटो-नौमी के लिये यत्न किया। ग्रौर उसके दाहिने हाथ स्टालिन ने उसको गिरफ्तार करवाया था। तो यह प्रश्न कोई साधारण स्थिति का नहीं है। हम चाहते हैं कि और जनसंघ की विचारधारा वाले जितने हैं, कहते हैं कि केन्द्र को पूरी सत्ता रखनी चाहिये; जब केन्द्र के हाथ में से ग्रगर सत्ता थोड़ी बहुत

[श्री निरंजन वर्मा]

जायगी तो सारे प्रान्त अलग अलग अपना राग अलापेंगे और अपना अपना करिश्मा दिखायेंगे लेकिन श्रीमान इस के बाद भी कि केन्द्र के पास बहुत श्रधिक सत्ता रहे, तब भी केन्द्र को संघात्मक शासन में कूट्म्ब में पिता का कर्तव्य वहन करना चाहिये, जैसे एक पिता है वह पूरी गृहस्थी चलाता है, किसी के प्रति ग्रन्याय नहीं करता, उस तरह भ्रगर यह उत्तरदायित्व केन्द्र चलाता रहे और अपने हाथ में सत्ता रखता रहे तो किसी प्रकार की लड़ाई झगड़ा हो नहीं सकता, लेकिन हमें दुख है कि केन्द्र ने अपने उस व्यवहार को कुछ नीचे कर दिया। उदाहरण के लिये आज की नहीं ग्राज से पांच सात वर्ष पहले की बात मैं करता हूं हमारे याजी भाई, जो बड़े पुराने राजनीतिज्ञ हैं वह अपने व्याख्यान में, यदि उनका कभी समय श्राया तो उत्तर दें कि केरल में जब वहां पर कम्युनिस्टों का बहमत था तो वर्तमान की प्रधान मंत्राणी महोदया ने वहां जाकर के बहुमत को बदलने का यत्न किया और उसके बाद राष्ट्रपति के शासन को लगाने के लिये पुरी कोशिश की।यह एक हस्त**क्षेप हुन्ना**।

श्री शालभद्र याजी : कांग्रेस के वक्त भी राष्ट्रपति शासन वहां हुआ।

श्री निरंजन वर्मा : उसके पश्चात राजस्थान का उदाहरण है। राजस्थान में इससे ज्यादा और क्या हो सकता है कि राजस्थान की ग्रसेम्बली से सारे माननीय सदस्यों को यहां लाकर जैसे कि प्राथमिक माला के बच्चों को गिनती पढ़ाई जाती है उसी तरह से 1, 2, 3, कर कर के उनको 93 गिना दिया गया, जब वे राष्ट्रपति को मिलने के लिये गये तो 93 ग्रादमियों ने हस्ताक्षर कर दिया श्रीर श्रटल जी के यहां पर जब एक ग्रुप फोटो हुआ। तो वहांभी पूरे 93 ग्रादमी थे, किन्तु इसके पश्चात् भी केन्द्र ने अपनी सत्ताका दुरुपयोग करके वहां पर असेम्बली को तो सभाप्त नहीं किया लेकिन वहां पर पूरा का पूरा तंत्र ग्रपने हाथ में लेने कायत्न किया । ये दो घटनायें हुई भ्रीर तीसरी घटना बंगाल की है, चौथी बिहार की ग्रीर पांचवीं घटना उत्तर प्रदेश की है। ग्रीर उसके बाद भी केन्द्र किस प्रकार के हस्तक्षेप करता है यह मैं निवेदन करूं। यहां पर हमारे प्रदेश के एक हमारे मित्र मंत्री हैं, मैं उनकी बड़ी इज्जत करता हूं, श्रायु में मुझसे छोटे हैं श्रौर विद्वान हैं लेकिन क्या यह उचित है कि केन्द्र का कोई मंत्री प्रान्तों में, राज्यों में जाय श्रोर वहां पर कहीं कहीं डाकग्रों के बारे में कहीं पुलिस सुपरिनटेंडेन्ट के बारे में ग्रीर कहीं पर किसी हरिजन या ग्रादि-वासी को भड़काने का कोई काम करे....

श्री विमलकुमार मन्नालालजी चौरड़िया: पुरानी श्रादत नहीं गई।

श्री निरंजन वर्मा :यह सम्भव नहीं होना चाहिये । इतना संतोष रखना चाहिए कि श्रगर 20 वर्ष तक श्रापका राज रहा तो छः महीने के लिये या एक साल के लिये दूसरा भी राज कर ले, श्रगर कोई करने लगे तो श्रापको नाराज नहीं होना चाहिय । यह प्रजातंत्र है ।

श्री विद्या चरण शक्ता : सव बोलना भी बन्द है।

श्री क्षीलभद्र याजी : जो बुरा है उसकी कहेंगे।

श्री निरंजन वर्माः ... ऐसा नहीं कि प्रजातंत्र में किसी की सत्ता हमेशा के लिये ही रहेगी।

श्री भील भन्न याजी: वहाँ जाकर वहाँ कौ बात कहेंगे ही।

श्री निरंजन वर्मा: याजी जी को उत्तर देने में हम सक्षम नहीं है, उनको तो बहुत ग्रन्छा उत्त'र एक विरोधी सदस्य श्री भूपेश गुप्ता दिया करते है, हम उनको उत्तर देने में सक्षम नहीं है। श्रीमान्, यह प्रजातंत्र है, जिस प्रकार कि बगीचे में भिन्न भिन्न प्रकार के फुल ग्रीर भिन्न भिन्न प्रकार के पेड़ा रहते हैं ग्रीर बगीचे की शोभा इसी में हैतो प्रजातंत्र में सब प्रकार के राजनीतिक-तंत्र फलते फुलते रहें, लेकिन यह यत्न करना कि स्रधिक से ऋधिक हमारी पार्टी का ही शासन रहे, हम समझते हैं कि यह प्रजातंत्र के विकास के लिये सबसे खतरनाक तरीका है ग्रीर उसे सहन नहीं किया जाना चाहिये। यहां हमारे काँग्रेसी मिल्र हैं, हम भी मानते है कि बहुत से काँग्रेसी मित्र विद्वान हैं, बहुत से ऐसे मित्र है जिनका 25 वर्ष से ग्रधिक का राजनीतिक जीवन है ग्रीर हम यह भी समझते है कि ऐसाभी नहीं है कि वेसब बातें जानते न हो वे सब जानते हैं, लेकिन व जरा हृदय पर हाथ रख कर विचार करे कि देश में अर्कांग्रेसी प्रजातंत्र के जो राज हैं उन को मिटाने के लिये उन्होंने वितना कितना किया है। ग्रगर ये सारी की सारी वार्तेवतानी होंतो श्री हयातुल्ला ग्रंसारी साहब ने तो शाहनामा पढ़ कर सुना दिया था श्रौर मुझे तुलसीकृत रामायण ही सुनानी पड़ जायगी जिसकी कोई ग्रावश्यकता नहीं है। पिछले दिनों यहाँ पर इस प्रकार के बहुत से कार्यहर भीर ग्रगर उन कार्यो का जिक्र किया जाये तो कोई भी निष्पक्ष ग्रादमी ग्रौर कोई भी राजनीतिज्ञ इसी परिणाम पर पहुंचेगा कि केन्द्र भौर प्रान्तों दोनों के सम्बन्ध कट्ता **के होते चले** जा रहे हैं **ग्रौ**र उसी कायह परिणाम है श्रीमन्, प्रान्तों में स्वायतत्ता **ग्रधिक देदी गई** ग्रौर केन्द्र से वह नहीं संभाला गया तो जब एक प्रान्त में संविधान

जलता है तिरंगा झंडा जलता है तब दूसरे प्रान्त भी हाथ से निकल जायेंगे यह वात सही है लेकिन इस के बाद भी अगर केन्द्र हस्तक्षेप करता चलागया श्रीर छोटी छोटी बातों पर वहाँ के मंत्रीमंडलों को बर्खास्त करने के लिये तैयार हो गया और यही ष्यान रखा कि इनका ही, काँग्रेस का ही मंत्रिमंडल बन जाय भ्रगर केन्द्र की यह मनों-वृत्ति रही तो देश में यह प्रजातंत्र का सफल प्रयोग नहीं है यहाँ पर निश्चित रूप से प्रजातंत्र मिट जायगा । इन 9-10 महीनों से जब से कि भारत वर्ष में दूसरे प्रकार की काँग्रेस की विरोधी विचार धारा वालों के राज श्रायेतो काँग्रेसी यह सहन नहीं कर सके। हम तो काँग्रेस के मित्रों से कहते हैं, पूछते हैं और याची जी से खास तौर पर पूछते हैं वह बतावें कि 1937 के इलेक्शन के बाद जब काँग्रेस में पाँच प्रान्तों में सत्ता खोदी वह हार गये ग्रीर कहीं पर कृषक मजदूर पार्टी, कहीं पर जमींदारों की पार्टी नेत्त्व में ग्राई उस वक्त श्रीमान कहाँ चले गयेथे ? उनको स्राप नहीं मिटा पाये। बंगाल का हाल श्रापको मालूम है पंजाब का हाल आपको मालूम है और दूसरे स्थानों का हाल मालूम है लेकिन उस समय म्रापकी ताकत नहीं थी, शक्ति नहीं थी, इसलिये ग्रपने सिर पर हाथ रखकर, उन को सिर पर बैठा कर के 1947 में हिन्द्स्तान भ्रौर पाकिस्तान का बंटवारा कर दिया। अगर यह बात उस जमाने में क्रापके सहन करने की, धैर्यकरने की हुई तो फिर हम आपसे निवेदन क रते हैं कि ग्रव घबड़ाने की भ्रावण्यकता नहीं, धैर्य धारण की जिये ग्रीर जो यह कहते हैं कि भाठ स्राठ या दस दस पार्टियों को मिला कर के यह भानुमती का कुनवा है उनको यह नहीं भूलना चाहिये कि काँग्रेस का राज जीवन पर्यन्त तक कभी रह नहीं सकता, कभी भी संसार में एक ही सत्ता का राज नहीं हम्रा ग्रीर हमतो कहते है कि 1947 में

[श्री निरंजन वर्मा]

कांग्रेस सत्ता में रही उस से कुछ लाभ हुमा श्रीर वह लाभ यह हुमा कि अगर एक ही सत्ता का राज भारतवर्ष में नहीं होता तो पूरे देश में, भारतवर्ष में, अनेक प्रान्तों में अनेक स्थानों में जो एक ही तरह की स्थिरता थी, एकता थी वह नहीं रह पाती निश्चित हुप से कांग्रेस को उसका श्रेय है लेकिन उस के साथ साथ अब कांग्रेस बिखरने वाली भी है और जो लोग कल तक यह कहते थे कि कांग्रेम मिलाजुला मंत्रिमंडल नहीं बनायेगी उनको भी सब से बड़ी पार्टी इमर्ज होने के बाद भी नंत्रिमंडल अकेले न बना कर इस पार्टी या उस पार्टी के मिले जुले मंत्रिमंडल का साथ देना उहा।

श्री झीलभद्र याजी: 1937 में भी क्या आसाम में कोजीशन गवनंमेंट कांग्रेस ने नहीं बनाई थी?

श्री विमल कुमार मन्नालाल जी चौरड़िया: यह तो पुरानी श्रादते है लेकिन फिर भी कहते है कि भानुमती का कनुवा, जोड़ा ऐसा किया वैसा किया।

श्री निरंजन वर्मा: ... मनुष्य की सब से बड़ी कमजोरी क्या है? यूनान के दार्शनिक ने मनुष्य की सब से बड़ी कमजोरी को बताया है, उन दार्शनिकों ने कहा है कि मनुष्य की सब से बड़ी कमजोरी यह है कि वह नहीं समझ पाता कि उसका सब से ऊंचा शीर्ष समय कीन सा है कीन सा सब से ऊंचाई का जाल है वह हमेशा समझता है कि जिस स्थान पर है उससे ग्रीर आगे बड़ेगे लेकिन होता यह है कि सब से ऊंचा जो स्थान है उस तक पहुंच कर वह ग्रगले साल, ग्रगली बार, एक दम से नीचे गिरने लगता है। तो मैं यह ग्रपने मित्रों से कहना चाहता है। यह बात तो

निष्टिचत है। जो बुढिमान हैं उनको इशारा काफी है, वह लड़ते अगड़ते नहीं क्यों तर्क करते हैं, ग्रयना भविष्य ग्राप देखें।

ग्रगर ग्राप चाहते है कि कांग्रेस केन्द्र में जिस प्रकार पहले भी, सारे प्रान्तों में जिस प्रकार पहले थी उसी प्रकार ग्रब रहने वाली है तो ऐसा नहीं होगा। अब तो ग्रापके हाथ से सत्ता निकलती जा रही है और अगर इस सता को ग्राप रो रोकर दूसरों को कष्ट देकर, गालियां देकर दोगे तो आपकी इसमें उन्चता नहीं है। हमारे प्रान्त में हमारे मुख्य मंत्री जी श्री द्वारिका मिश्र जी के हाथ से सत्ता निकलने लग़ी तो उन्होने ऊपर से नीचे तक एक एक इंच, जल जल कर, मर मर कर, सता को जाने दिया। इस से उनकी शोधा नहीं हुई। इससे तो चरण सिंह जो हजार गुना ग्रच्छे ग्रादमी है जिन्होंने सत्ता को ठ्कराया दिया ग्रीर उन्होंने यहांतक कहांकि मैं श्राप के द्वारा मुख्य मंत्री चुनने के बाद भी मुख्य मंत्री बनना स्वीकार नहीं करता।

(Interruptions)

श्रो विमल कुमार मन्तालाल जी चौरड़िया: मीठा मीठा गप कड़ुवा कड़ुवा थू। हम भ्रच्छा वोलेंगे तो पुराने कांग्रेसी हो, बुरा बोलेंगे तो जनसंघी हो।

श्री निरंजन वर्मा: मैं श्रीमन, इसी बात की श्रालोचना कर रहा था कि श्रादमी को यह व्यर्थ का मोह छोड़ देना चाहियें। यह यही का मोह जब तक रहेगा तब तक भारतवर्ष का शासन ग्रच्छा नहीं चल सकता श्रीर जब यह शासन का मोह छोड़ दोगें तो परमात्मा की कृपा से श्राप में बुद्धि की कभी नहीं है श्रीर ग्रगर वह त्यांग श्रा जाय, तो इस देश का बहुत भला हो सकता है। इन शब्दों के साथ जो यह प्रस्ताव है उसको उस संशोधन के साथ में जो हमारी पार्टी की तरफ से दिया गया है, मैं श्रपना समर्थन देता हं।

TALWAR DR. (MRS.) MANGLADEVI (Rajasthan): Sir, a very long debate has taken place on the present Resolution. Therefore, I move

Shri G. MURAHARI (Uttar Pradesh): We have given certain names.

DR. (MRS.) MANGLADEVI TALWAR: that the question may now be put.

(Interruptions)

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SHRI V. M. CHORDIA: She can move, we can oppose and you can support us.

THE VICE-CHAIRMAN (.SHRI RAM NIWAS MIRDHA): I think we have had a long discussion on this. Each party has taken part in this.

श्री विमलकमार मन्नालानजी चौरड्याः यह इतने महत्व का प्रश्न है। प्रजातन्त्र के म्लभ्त सिद्धांत इस में निहित है और ऐसी स्थिति में सब का विचार जानना ग्रत्यावश्यक है ।

श्री शीलभद्र याजी: हम भी इस पर बोलने वाले थे लेकिन हम त्याग करते हैं। क्लोजर होना चाहिये।

त्री विदलक्षार मन्नालालको चौरिष्ठयाः भ्राप के पास कुछ बोलने के लिये नहीं है।

SHRI P. C. MITRA (Bihar): Under the rule, if a closure is moved, the Chair has to take the opinion of the House.

श्री विमलकुमार मन्नालालजी चौरडिया: मैं तो पहले इस बात को चाहुंगा कि चेयरमैन साहब इस को इस वक्त हाउस की श्रोपीनियन जानने के लिये को नहीं रखें। सदस्य महोदया ने अपना प्रस्ताव इस लिये रखा

है कि वे समझती हैं कि इस पर काफी चर्ची हो गई। मैं समझता हं कि वे प्रस्ताव को वापस लें (Interruption) द्याप बीच में बोलते क्यों हैं, समझ में नहीं भ्राता है। ग्राखिर हम को भ्रधिकार है कुछ बोलें, नहीं तो बैठ जायें। तो मेरा यह निवेदन है कि इस से म्रधिक महत्व का प्रश्न यह है कि इस में अपने सदन से भिन्न-भिन्न सदस्यों का विचार जानने का भ्रवसर मिलना चाहिए । दूसरी बात यह है कि साधारणतः जब कोई शासकीय प्रस्ताव होता है तो उस में व्हिपिंग वर्गरह चल सकती है। इस में तो कोई व्हिप का सवाल नहीं है। कई माननीय सदस्य शाहे-नामा पढ सकते हैं, कई त्लसीकृत रामायण का उदाहरण देते हैं । मगर इसके साथ-साथ जो मीलिक बातें हैं उनका वर्णन झाता है । इसलिये मैं माननीय सदस्यों महोदया से प्रार्थना करूंगा कि वह ग्रपना प्रस्ताव वापस ले लें। श्रगर वह वापस न लें तो मैं सदन के सदस्यों से प्रार्थना करूंगा कि उन के प्रस्ताव को स्वीकार नहीं करें। इस पर जो ग्रन्छा विषय है वह हमारे प्रजातन्त्र के सिद्धांतों पर प्रकाश डालने वाला है, हमारी भावनाओं को मजबूत करने वाला है । दूसरा प्रस्ताव सम्भवतः माननीय सदस्या महोदया का है इस लिये **बे** चाहती हैं कि उन का प्रस्ताव स्राए लेकिन यह प्रस्ताव उन के प्रस्ताव से कम इम्पार्टेन्ट नहीं है, ग्रीर कम से कम इस प्रस्ताव के बारे में जो मोस्ट इम्पार्टेन्ट हैं, मुवर महोदय, वह अपनी गैर हाजिर ₹....

श्री बज किशोर प्रसाद सिंह: माननीय उपसभाध्यक्ष जी. भ्रापने ग्रंपील की जो प्रथा चलाई है मैं उस प्रया का अनकरण करना चाहता हं। ग्राप जःनते हैं हमारे देश में स्त्रियों को कितने अंचे ग्रासन में विठाया गया है

[भी बज किशोर प्रसाद सिंह]

स्रोर हमारे ये मित्र भारतीय संस्कृति के बड़े भारी पृष्ठपोषक हैं। हमारे यहां कहा गया है:

"यत्र नारास्तु पूज्यन्ते रमन्ते तत्र देवता" स्राज जितना दृष्टिकोण है, जो भी कुछ बात कही जा सकती है, वह इस बात पर कही गई— जैसे कोई दोहा है:

> "तत्व तत्व सूरा कही, तुलसी कही अनूठी ; बची खुची सो कबिरा कही, और कही सो झूठी।"

सब जो कुछ कहना था वह कहा गया उसके बाद जो कहेगा वह झुठा होगा।

श्री विमलकृमार भन्नः। लासजी जीरड़िया: यानी हमारे मंत्री जी जो कहेंगे वह शूठा कहेंगे।

श्री थिखा चरएा शुक्तः हम बोल चुके हैं उसके ऊपर पहले ही।

श्री क्रज किशोर प्रसाद सिं् : इस लिये मैं कहुंगा कि वास्तविकता का ख्याल रखते हुए श्रीर भारतीय संस्कृति , जिस का नारा वे सदा बुलन्द करते हैं उसका ख्याल करते हुए, माननीया सदस्या के प्रस्ताव से सहसत होंगे श्रीर उनका प्रस्ताव लैप्स नहीं हो, इस में उनकी मदद करेंगे ।

भी विभलकुभार मन्त्रालासकी चौरहिया: इस बहस को 5 मिनट कम 5 बजे सक चलने दिया जाय।

I THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): We have been discussing the Resolution for the second day and Members from all parties and of all shades of opinion have already spoken.

SEVERAL HON. MEMBERS: No, no.

SHRI CHITTA BASU (West Bengal): I have not yet spoken. Mr. Chandrasekha-ran has not spoken yet.

श्री विमलकुमार मन्नालाल जी चौर ड़िया: प्रमुख पार्टियां तो श्रभी बोलने से रह गई हैं।

श्री शीलभव याजी : भेजने श्रद्धा० के० पी० सिन्हा ने जो अपील की उस पर ध्यान नहीं देते हैं तो इस मामले पर मीटिंग हो जानी चाहिये।

SHRI D. L. SEN GUPTA (West Bengal): Sir, different points of view have been sufficiently placed. Now, we from the Opposition have to speak. Just now, we observe that the different parties have placed their points of view.

SHRI CHITTA BASU: No.

SHRI D. L. SEN GUPTA: As far as the Congress is concerned, the Right Communist Party is concerned and the Jan Sangh is concerned, it is all right. Now, nobody from these parties should speak. We, who have not yet expressed ourselves, should be allowed to speak. That we have said. That is the point that you should know how the different persons and parties feel about this Resolution.

SHRI KOTA PUNNAIAH (Andhra Pradesh): It is very difficult for all Members to express their opinions on all these matters. We have had enough discussion on this Resolution. It would be proper and better that Mrs. Mangladevi Talwar's Resolution should come up.

SHRI BHUPESH GUPTA: Either we go by agreement or we continue this. She may move the Resolution. After ten

minutes, I can say that enough discussion has taken place. It is a matter of opinion. Therefore, let this go on for a while—we are also interested in that—till 4.45. We are all sympathetic. Here there will not be any reply. Therefore, that time c»n be utilised for moving that Resolution. We are quite prepared.

(Interruptions.)

SHRI CHITTA BASU: There it an amendment in my name and so far I have not been given the chance of explaining my point of view with regard to this Resolution and my amendment. How can you pass over me?

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): I think Shri Chitta Basu has given notice of an amendment. So, I think at least he can speak, if the House agrees.

SHRI CHITTA BASU: It is not a question of agreeing or not. I have got the right to explain my amendment.

SHRI BHUPESH GUPTA: Unless by a Resolution the House changes ihe business, the House will tolerate. Let Mr. Chitta Basu speak. We shall make it possible for the hon. lady Member to move her Resolution. ... (Interruptions.) You will move it.

SHRI G. H. VALIMOHMED MOMIN: The motion is to be put before the House.

SHRI B. K. P. SINHA: May I suggest a compromise that the Resolution may be taken up latest by 4.45? Let us have this compromise.

SHRI BHUPESH GUPTA: You want to put it to vote? Somehow or other it gets talked out. Sir, my position is quite clear. We need not quarrel in this matter., I would like the other Resolution of the hon'ble lady Member to come because on that Resolution she may have her point of view and we have our point of view.

SHRI G. H. VALIMOHMED MOMIN: There are speakers on this side also. Let there be no discrimination.

THE VICE-CHAIRMAN (SHRI RAM-NIWAS MIRDHA): I think we can go on with this Resolution till 4-45 after which we will take up the other Resolur tion.

SHRI G. H. VALIMOHMED MOMIN: What about her motion, Sir?

SHRI CHITTA BASU: The motion was not allowed.

DR. (MRS.) MANGLADEVI TALWAR: Sir, since I will be allowed to move my motion today at 4-45 P.M. t agree with the arrangement.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Mr. Chitta Basu.

SHRI CHITTA BASU: Mr. Vice-Chairman, I rise to support the Resolution standing in the name of my hon. friend, Mr. Bhadram. While supporting this Resolution I have also moved an amendment in order to give it a much more concrete shape so that the Government may act upon the Resolution, if passed. I do not read out the amendment as such.

Sir, you know that after the last general election there has been a phenomenal change in the intra-spectrum of Indian politics in many States. Non-Congress Governments have been brought into being while at the Centre the Congress has been in power. Apart from any other factor today, this very single factor necessitates the reappraisal of Centre-State relationship and the re-assessment of the relationship between the States and the Centre on the basis of the new condition that has been brought about. Sir, in t>.is respect two vital aspects of the Crn-tre-State relations are to be dwelt upon. The first is the office of the Governor, its role, its function, its power, its loyalty and the Constitutional obligations that th«t Governor* of the States are. to di»-

[SHRI CHITTA BASU]

charge. And another point is the financial relation between the States and the Centre.

Sir, as far as I am concerned, I do not dwell upon the particular aspect of the Centre-Slate relation which is connected, more or less, with the office of the Govsr nor because this great House hat had an opportunity of discussing the matter in this perspective. Something has happened throughout the country, particularly in West Bengal, Bihar, Uttar Pradesh, Haryana etc. That being so, the Centre-State relations have been adequately discussed in this House and I do not like to discuss this aspect of the problem here in this House today. I will more or less limit myself to that particular aspect which relates to the financial relation, between the Centre and the States, and in prriving at any definite conclusion in this matter I would like the House to bear in mind the particular characteristics, the particular peculiarities of the Constitution of our country that we have today. I think it will be noted by all that our Constitution, which Is, a written one, has got elaborate provisions about many problems of the country, and what I feel is that in the Constitution there are unitary trends largely pronounced and also the federal spirit embedded in it. It is a debatable point whether there should be the unitary system or a federal system. Without entering into that debate. I am to say that the present Constitution as it is today has unitary trends and also certain federal spirit embedded. Let there be a harmonious blending between this unitary trend and also the federal concept. But to my horror and dismay that federal spirit of our Constitution is being thrown away; the Constitution is being robbed of that spirit, and the power that be at the Centre is taking certain steps which instead of retaining the fe'deral character of the Constitution is becoming more and more unitary in its functioning. That being the case, naturally the Centre-State relations are gradually becoming strained which will ultimately bring the ruination of the parliamentary institution that we have got in our country today.

Sin I feel that in our Constitution there are certain provisions which particularly

discuss the financial relations of the Centre and the States. They are given in articles 268, 270, 272, 269, 275 and 282 of the Constitution. And in this matter I can show you with enough figures at my disposal that many States now say that their State economy cannot be run in a proper way unless the Central Government comes out with much more financial aid, and in the whole matter, I am constrained to say, the financial assistance of the Centre has all along been just adjusting the budgetary need of the States or helping in certain ways to finance the developmental plans of the States. In that respect some discretionary grants and loans are given. I am constrained to give you certain figures which will show the large amounts of money which are involved in the matter of transfer of Central resources to the States. I quote from the Memorandum on the Central Budget of the current year. In this it will be found that Union taxes and duties come to Rs. 370 crores, 23 per cent, of the total earnings. Statutory grants comes to Rs. 149 crores, that is, 9 per cent. Other grants are 18 per cent, and loans etc. are 50 per cent. That being the case, it will be quite evident that for the States' finances a large amount comes from the Central Government either by way of loans or by assistance. But these loans and assistance are simply on the basis of discretion, and this discretion is exercised sometimes on political consideration

If you permit me to say something, to quote certain opinions given by certain State Governments, I will quote the opinion given by the Governor of the Madras State.

In Madras State, in the last Budget Session, the Governor said. "It is the firm view of my Government"—that is Madras Government—"that in the light of the experience in the last 15 years a high level review of the provisions of the Constitution dealing with the delimitation of the resources and powers as between the Centre and the State is essential." And if I am allowed to quote the opinion of the West Bengal Government, it will be astonishing to see what grievances the West Bengal Government has got against the Centre with regard to financial assistance. I will not read

out the whole portion. I will only quote a certain portion where it has been said "It will appear that West Bengal has got only Rs. 35 crores for her special needs over and above what is admissible to her on population basis, whereas Andhra Pradesh has got Rs. 77 crores, Gujarat Rs. 47 crores, Madhya Pradesh Rs. 102 crores, Madras Rs. 60 crores, Mysore Rs. 87 crores, Punjab Rs. 68 crores, Rajasthan Rs. 105 crores and U. P. Rs. 86 crores, over and above what is admissible to these States on population basis." Sir herein lies the case. Rightly or wrongly certain States feel that in the matter of financial assistance, justice has not been done to those particular States. I am in possession of the opinions of various State Governments, but my approach is not a parochial approach, it is not a regional approach. I want simply to highlight the problem and say that there are certain States which will be perfectly competent to raise this question. And this question has not been raised only by the State Governments alone. This opinion was expressed even by the Finance Commission itself. If 1 am allowed to quote from one of the reports of the Finance Commission, you will find that they are also in favour of having some re-assessment and re-appraisal of the allocation of Central assistance. Dr. P. V. Rajamannar says in his report of the Fourth Finance Commission. "After fifteen years of working of the provisions of the Constitution during which period four Finance Commissions have been appointed, I think the time is ripe to have a review of the Union-Stati financial relationship, particularly in view of the setting up of a Planning Commission."

Sir, without indulging in any further quotations, what I want to bring home here is this, that the situation is such not only on the question of political issues, but also on the question of financial allocation, that there should be a re-appraisal and re-assessment in these relations between the Centre and the State. And that can only be done if the Government is pleased to think that there should be a complete re-assessment, a complete reconsider »Vion, of the relevant provisions of the Constitution dealing with the

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Centre-State relationship, and for that purpose, under article 263 of the Constitution, there is a provision that the President may appoint such an inter-State Council in order to discuss and recommend a method by which ihe Centre-State relationship can be improved. On that line, I move this amendment and I think the House will do well if it considers it and accepts it.

SHRI D. L. SEN GUPTA: Mr. Vice-Chairman, I will first read out the Resolution for the pupose of developing my argument in support of it. "This House is of opinion that the Union Government should ensure by statutory provisions that its authority and power are not liable to be used for weekening and undermining in any manner the well established ways of Parliamentary democracy or the autonomy of States" Mr. Vice-Chairman; Sir, there are two parts in this Resolution. The first part is that there should be statutory provisions. To that one may say "There should be no statutory provisions; we should go on merrily as we are doing now." I can understand that opposition. But I" believe that there is none in this House who can refuse to agree to the second part of this Resolution. The second part of the Resolution is that the "Central Government's authority and power are not liable to be used for weakening and undermining in any manner the well established ways of Parliamentary democracy or the autonomy of States." Is there anybody even on the Congress side who can get up and say "Yes, the Central Government is here to weaken Parliamentary democracy or the autonomy of the States?" I believe that so far as this part is concerned, they would also support the Resolution. If they say that they are opposed to it, then they have got to say "We support dictator! ship." Unless there is anybody here to support dictatorship and oppose democracy everybody has to agree to the second part of the Resolution. Unfortunately the real meaning of this Resolution hns not been properly understood, considered or highlighted. So I appeal to the Members of the House that if we believe in democracy, we should support this part of the Resolution and also the other part, namely, that there

[SHRI D. L. SEN GUI-TA] should be statutory provisions to ensure what we all believe the Central Government should not do. If we do not have statutory provisions, where does it lead us? Mr. Vice-Chairman, Sir, on the 14th of November, 1967, before the headed West Bengal Government bv Ajoy Mukherjee was dismissed, I issued a statement which was circulated by P.T.I, and published in all tue regional papers at least. I warned the Governor against dismissing the the basis of an advice given by Ministry on the Law Ministry of the Government of India. 1 said in advance, seven-days before he dismissed the Ministry, that he would be responsible for a Constitutional crisis. Mr. Vice-Chairman, we had a Constitutional crisis and to-day we are having President's rule in the State of West Bengal. What for? Because the Governor did not heed my warning, because the Centre advised him to Mukherjee dismiss the Ajov Ministry. Heavens would not have fallen if the Governor had waited till the 18th of December, Mr. Ajoy Mukherjee said that because procurement, they could not call the session earlier and that they should wail till the 18th of December. If the Governor had waited, then there would not have been a ruling of this nature by the Speaker, defection by Sankardas Baneriee and Ashutosh Ghosh and ultimately the collapse of the Government elected by the people. Mr. Vice-Chairman this is not the only instance. The Rajasthan instance is there. It was just the reverse there. Here the Governor felt satisfied subjectively, without waiting for the mandate of the House and dismissed the Government. In Rajasthan every man was shown to the President but the Governor was not satisfied. See the difference. In one State, there was Congress Government. In the other, it was a non-Congress Government. If this thing persists, in this way, the States will not have any respect for the Central Government which is necessary. It is imperative to keep India together, to maintain the unity of the country. Otherwise, you will be responsible for the destruction of the unity of India and raising fissiparous tendencies in different States, leading them to claim more and

more power for the States and sometimes leading them to say "We should be separated from the Centre," and encouraging separatist tendencies. So I am giving a warning to the Congress Members that unless this Resolution is passed, unless things are done according to the spirit of this Resolution, it will be a danger of which we should take full note in advance.

SHRI P. C. MITRA: Mr. Vice-Chair-man. the Resolution has been drafted in such a way that nobody can apparently object to some portion of it. As for instance "its authority and power are not liable, to be used for wenkerning and undermining in any manner the well established ways of Parliamentary Democracy or autonomy of States." None of us would like to weaken Parliamentary democracy or autonomy of States. But what is the underlying object of bringing forward this Resolution? This indicates that probably the Union Government is interfering in the welleytablisher! ways of parliamentary democracy or the autonomy of the States. Under the Constitution there is a statutory provision about the Centre-State relations. So we cannot support this Resolution as it has been drafted. I think no valid argument has been put forward by any Member to show that the Union Government took nny step to weaken and undermine the well-established ways of parliamentary democracy or the autonomy of the States as envisaged in the Constitution. Rather I must submit that the Centre was a silent onlooker of complete erosion of law and order and the provisions of the Constitution in some of the non-Congress States during the last ten months. I can give many instances. When the Naxdbari happenings took place, the Centre did not interfere. The then Chiif Minister of West Bengal came here and took certain powers from the Home Ministry so that he could seize the weapons from some of the persons who were violating the law.

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Besides that, who started these defections? (*Interruptions*). After the general elections they tried to lure certain Congress Members who could never aspip; to be Ministers and Chief Ministers and

they knew that if they remained in Congress they would never become Chief .Ministers. So they lured them. Now .with what cheek they say that the Con-. gress has started the defections? In four States they made Congress defectors as Chief Ministers. Incidentally I may State: that it has been observed that often parents ignore or tolerate mischiews or unjust demands of a naughty child. Such children always think as of right they must get bigger and more bigger sweets and when ihose sweets are denied or taken away irom them : legitimately, they start crying and howling like anything. The same attitude is shown by these people when defectors, started from their ranks, then began howling as if the Constitution has been eroded. In the case of West Bengal I would just .like to quote what Shri Ajoy Mukherjee had said on 2. {Interrupt-on}. He made draft of a letter which has :o be sent to the Governor. That letter is dated October 2. 1967. {Interruptions}.

SHRI D. L. SEN GUPTA: Sir, Shri Ajoy Mukerji is not a Member of the House. He cannot read it.

SHRI P. C. MITRA: It is not an Hnauthorised pamphlet which I am reading. It has got publicity in 'Current'. (Interruptions). You must have the patience to listen. You want only bouquets; you must also be ready to get some brickbets. (Interruptions). It has been -clearly stated here as follows:

"But after the election, the verdict off the people was clearly in favour of the formation of a United Front Gov- j eminent to serve the people. In accordance with this verdict, these 14 parties formed the United Front. Some of these parties have more or less the same ideologies and objectives, while others have different objectives."

{Interruptions}

Shri Ajoy Mukherjee, continuing, writes.

"But still they formed the United Front Government in the hope of working together in the service of the State on the basis of an 18-Point Programme. However, after working together for the last six or seven months, it is becoming clear that they cannot work together, chiefly because of the Left Communist Party and its allies. From their professions and their action, it is obvious that they have no faith in Parliamentary democracy and they are exploiting their position in the Ministry and in the Legislature only to further the interests of their own parties. For this they do not hesitate to commit assaults on the workers of other parties, coercion and even arson."

Is it not a fact that the PSP and the SSP had raised a hue and cry about the assaults made and murders committed of their partymen? Then it says:

"A basis principle of parliamentary democracy is joint responsibility of the Cabinet; in other words, a Ministry has to take full responsibility for Cabinet decisions. But it has been noted that the Left Communist Party does not hesitate to disown responsibility even for decisions unanimously reached with full support of their own Ministries."

Further it says; if they get power,

"Thousands and thousands of houses, schools, temples, mosques and churches will be burnt to ashes and lakhs of people will be killed many will lose their parents, their children, their husbands and wives.

Within the C.P.M. (Communist Party, Marxist), again an Ultra-Left group has emerged, which is openly supporting China, shouting slogans like 'Mao Tse-tung Zindabad', 'Mao Tse-tung Lai Salaam' "

(Interruptions)

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Please resume your seat, Mr. Mitra.

SHRI P. C. MITRA: Sir, they said many things about Bihar. It is unfortunate that Mr. Kaul referred to it as impropriety of the Governor in nominating Mr. B. P. Mandal in the Council . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Please resume your seat, Mr. Mitra.

SHRI P. C. MITRA: Now Mr. B. P. Mandal was in the United Front Ministry for about six months as an S.S.P. member though he was an M.P. Nobody raised any question about that.

{Interruption}

THE VICE-CHAIRMAN: (SHRI RAM NIWAS MIRDHA): We have decided to go on with this only till 4.45 P.M. and we have already exceeded by a few minutes.

SHRI G. MURAHARI: Our Party has not spoken on this. I would request you to call Mr. Chandrasekharim and he will finish before five.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Mr. Mitra can speak for two more minutes and after that Mr. Chandrasekharan will speak.

SHRI P. C. MITRA: What happened in Bihar? They only castigated foui Governors but did not castigate Mr. Ananthasayanam Ayyangar who was a former Governor of Bihar and who knew that the Mahamava Ministry in Bihar had no majority in the Assembly for months but he did not even advise the then Chief Minister to call the Assembly to test his strength. So they did not s.iy a single word about him because that served their purpose but they objected to Mr. Kanungos action. Mr. Kanungo acted very constitutionally and nobody can take any

exception to it. So long as there is a constitutional provision that the leader of a party or parties who commands a majority in the Assembly is to be called to foria Ministry. how could he refuse to ask Shri Satish Prasad Singh to form his Ministry? How could he refuse to accept the advice of the then Chief Minister not only the Chief Minister but the then Cabinet headed by Mr. Singh, to nominate Mr. Mandal as a member of the council? How could he refuse to call Mr. Mandal to form a Ministry, on the resignation of Mr. Singh when Congress Dal alliance had elected him as their leader as, under the Constitution, the leader of the majority partyshould be called? So he had to call Mr. Mandal to form a perfectly constitutional Ministry. So long as this Constitution is there. you cannot say that he acted in any way unconstitutionally.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Anybody wanting to speak?

SHRI K. CHANDRASEKHARAN (Kerala): No. Sir, I will forego

THE VICE-CHAIRMAN (SHRI RAU NIWAS MIRDHA)) : We have ow some amendments before us.

SHRI BHUPESH GUPTA: No voting. It should be held over and let the other thing come because first of all we would like to say that one group hat »ot been represented, the S.S.P. which is an important group and they are entitled to have fifteen minutes.

SHRI K. CHANDRASEKHARAN: It is not a question of my not wanting to speak but I do not want to ^peak for five minutes only.

SHRI BHUPESH GUPTA: Hob Members opposite felt that we should" Dr. Talwar and although accommodate we disagree with her Resolution, out of courtesy we said we would accommodate.

Let this Resolution be held over and let her move her Resolution. Later we will revert to this. You can do that. You had the discretionary power. We are not insisting on the vote. That is the best way. Alternately he should be allowed to speak for fifteen minutes. He can speak for seven minutes now and later he can have another eight minutes, whichever way you like.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Fifteen minute's time is the maximum time for which an hon. Member j^n speak and normally, if it is the maximum limit, one can speak in 5 or 10 minutes. We can even sit five minutes longer.

SHRI BHUPESH GUPTA: We do not sit longer.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): If you do not want to accommodate your colleague....

SHRI BHUPESH GUPTA: There is no rule that the vote must-be taken. We held over and after Dr. Talwar has her full say on her Resolution, if we have time, on the next nonofficial day we shall revert to this otherwise this will lapse. We are ready for it. The accommodation should be mutual

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): We will vote on the amendment before we take up the next Resolution. We want to dispose of this Resolution now and then take up the next Resolution.

SHRI G. MURAHARI: Then we will speak on the amendment.

THE VICE-CHAIRMAN (SHRI RAM WWAS MIRDHA): The House decided that we would have discussion only up to 4.45. There was a closure motion before the House

SHRI BHUPESH GUPTA: No closure motion.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): There was a motion before the House.

SHRI BHUPESH GUPTA: There is none. If anybody moves it, let it be debated.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): I think the understanding was this.

SHRI VIDYA CHARAN SHUKLA: Mr. Vice-Chairman, you took the sense of the House and the general agreement among the Members was that the debate on the present Resoultion will conclude at 4.45 and after that the other Member. Dr. Talwar will be allowed to move her Resolution and even Mr. Gupta signified his consent to that. As far as this particular Resolution is concerned, it should be treated as talked out. There is no need for taking a vote on it.

SHRI BHUPESH GUPTA: We agree.

SHRI VIDYA CHARAN SHUKLA: But if the rules provide—as far as I am concerned, I do not object to its being talked out-that a vote has to be taken, the you or I cannot help it. If the House wants it to be talked out and if the rules do not prohibit that, I have no objection but if the rules provide that a vote has to be taken, then you or I cannot help. We have to go according to the rules.

SHRI BHUPESH GUPTA: My friend is very accommodative and I appreciate it Mr. Shukla has shown a great ges ture. He nods approvingly and I alro nod approvingly but the difficulty is this. The first difficulty is

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): We have had plenty of discussion on this. If you want to sit beyond five O' clock....

HON. MEMBERS: No.

SHRI BHUPESH GUPTA: We shall see.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRHDA): There is nothing to see. If the House wants to sit after ri/e, then this can go on.

SHRI BHUPESH GUPTA: You can always, with the consent of the House, extend the House till twelve in the night. There is no contention about it. There is no question....

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): It is questioned because the time is drawing nearer.

SHRI BHUPESH GUPTA: Mr. Shukla has raised a very interesting point. He says that he is agreeable to treat it as a Resolution that is talked out. I fully sympathise with him and I agree with him because otherwise we would like to iccom-modate Dr. Talwar's Resolution desepite the fact that we have got very great disagreement over it. Now what are you gjing to do? You see the consequence. Where is the rule? Will you read it?

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Under which rule?

SHRI A. M. TARIQ (Jammu Kashmir): He is just marking time.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): There is no question of marking time. I would request the Member to say what his submission is and under what rule he is doing it?

SHRI BHUPESH GUPTA: Under what rule you are asking for it? Mr. Vice-Chairman, it is in your discretion. You 5 P.M. have the right to change, you have the right to make us sit longer of course. You are right; I agree. Now the Government, now the Treasury Benches are agreeable as you have seen, and Mr. Shukla for once has b een accommodating my friend.

अभी विमल कुमार मन्नालाल ज रिडिया जब यह तय हो गया था कि 4 बज कर 45 मिनट पर यह "टाक भाउट" हो जाय तो हमको यह मान कर चलना चाहिये।

(Interruptions.)

SHRI BHUPESH GUPTA: I own no responsibility for its not coming. It is now 5 O clock and the House cannot sit.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): I have already said that if the House desires we will have » sit longer. Is the House prepard to tit longer?

SHRI BHUPESH GUPTA: No.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Is it the wish of the House that we should sit longer"? is it the wish of the House that today the sitting be extended by fifteen Minutes?

SHRI BHUPESH GUPTA: No, according to my watch it is already past 5 O clock. It will be irregular to sit any longer, and even if we sit, first will come the amendments to this. The first amendment will be put a division taken. Then the second amendment will be put and a division taken. Then the third amendment will be put and a division taken, and so on. Leaving aside all that, it is already two minutes past five of the clock and we cannot sit any longer today. Therefore you adjourn the House.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): The House has a right to sit longer.

SHRI BHUPESH GUPTA: No, not om a non-official day unless . . .

SHRI MULKA GOVINDA REDDY: After 5 O'clock the Chair has no authority; it should have been done before 5 O'clock.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Is it the sense of the House that we extend the sitting by fifteen minutes?

SHRI BHUPESH GUPTA: No, no, we cannot tit.

SHRI MULKA GOVINDA REDDY! After 5 O'clock it is not proper to put it.

'SHRI BHUPESH GUPTA: We should adjourn now; the Resolution will be continued on the next day. Now we do not want to sit My submission is simply this. On a non-official day non-official business, under the rules and by convention, starts at 12 O'clock and ends at 5 O'clock; no more.

SHRI AKBAR ALI KHAN: We may benefit by the experience of Mr. Kaul.

SHRI BHUPESH GUPTA: After that, as you know, at 5 O'clock Government sometimes take up official business. Therefore, after 5 O'clock only official business you can take up, no non-official, private Member's Resolution. Now, if the Government has any official business, we are ready for it. Since they have none today you cannot prolong the House any more. If you do, you will be acting against all rules. The House should be adjourned now and things carried over to the next non-official day meant? For the business, find we assure Shrimati Mangladevi Talwar that next time we shall go out of the way to accommodate her. What can we do? They did not accept our proposal. Even Mr. Shukla's suggestion was not accepted. Are we to blame. We cannot sit any more Mr. Vice-Chairman, I formally submit; is there any Government business before the House? If there is no Government business, why are you not adjourning the House? Is it because it is a Congress Member's Resolution? Why are you not adjourning the House? The non-official business day today is already over.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Have you finished with your submissions? Please resume your seat Well, the position before the House if this that a Closure Motion was moved....

SHRI BHUPESH GUPTA- No, a Closure Motion; who moved it?

SHRI G. MURAHARI: Where is the Motion? Nobody moved it

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Let me finish. Please listen. The hon. Member, Mr. Bhupesh Gupta, was not here when this happened.

SHRI BHUPESH GUPTA: No, Mr. Vice-Chairman; no Closure Motion. Where is the Closure Motion? Who moved it?

THE VICE CHAIRMAN (SHRI RAM NIWAS MIRDHA): Will you please listen? Please listen. Shrimati Mangladevi Talwar moved a motion for closure of the debate at about 4 O'clock after which there was some discussion from both sides of the House, and it was suggested that she should bee allowed to introduce her Resolution, and as a consensus it was agreed that this should be allowed to be done but that the debate on this Resolution should proceed till a certain hour, and it was on that understanding that we preceded on with the debate on this Resolution. And now the assurance that the House has given by agreeing to Shrimati Mangladevi Talwar introducing Resolution stands.

SHRI BHUPESH GUPTA: No, yoO cannot do it that way. Now Mr. Vice-Chairman, I invite your attention to the rules. Kindly see rule on 'Closure', rule 244. This is 244.(1):

"At any time after a motion has been made, any member may move, "That the question be now put ..."

Well, we never heard anybody say That the question be now put*. It proceeds further to say:

".. and unless it appears to the Chairman that the motion is an abuse of these rules or an infringement of the right of reasonable debate, the Chairman shall then put the motion "That the question be now put".

[SHRI BHUPESH GUPTA]

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Please look up the proceedings. You ever put that motion "That the question be now put". How do you say then that it is a motion for closure? You never said it, That the question be now put". Then, putting it to the House you take the verdict of the House on it You have to take opinion of the House by saying Those who are in favour say 'aye'; those, who are against say 'no' and then, if the voice is predominantly in favour, you *mj*. The ayes have it; the ayes have it," You will have to say all this. Did you do all that? No, nothing of the kind; nothing of the kind you did. The same rule further says in the proviso:

"Provided that the Chairman may allow any member any right of reply which he may have under these rules."

Therefore, in a Closure Motion there is the right of reply. And the right of reply arises only when there is a debate. You did not allow even a chance for a debate on the Closure Morion. Therefore, none of the requirements in rule 244 had been met. Now you are right when you say that you went by consensus. But that is no Closure Motion. Therefore MB. Vlps-Chairman, I beg of you, please do not take cover under rule 244. If you say that there was a consensus we say we agree there was consensus. But if that consensus has not: materialised despite my efforts and the efforts of my, esteemed friend, Mr. Shukla, it is somebody else, to blame. Neither Mr. Shukla is to blame for it, nor we are to blame for it With all that, Sir, now we are hungry and tired. The day is over. Please adjourn the House and let us all go. Otherwise, everything you now do will go on record in the proceedings. People will see what you have done after 5 O'clock, will see that you had conducted private member's business. Therefore, I appeal to you to adjourn the House. It is already time and adjournment of the House for the day is the only thing left.

श्री महाबीर दास (विहार): एक मिनट मुझे भी दो मिस्टर भूपेश गुप्त जितने श्राम्युं-मेन्ट कर रहे थे सब सन रहा था। सब से पहली बात यह है कि उन्होंने 'जन्दिलमेन्स एग्नीमेंट' में वाधा डाली। दूसरी बात यह है कि श्री भूपेश गृप्त हाऊस न चले इस के लिये रूल्स के रूल्स आपके सामने पेश कर रहे हैं। उनका महत्व तो खत्म हो गया लेकिन मेरी बात का महत्व खत्म नहीं हुआ, और इस लिये नहीं हुआ। कि

Before 5 O'clock I moved the resolution for extension of time and so I have full right to ask what happened to it. Did it go unheard?

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): I had taken....

SHRI BHUPESH GUPTA: I do not quarrel with them; they are unnecessarily angry with me.

SHRI VIDYA CHARAN SHUKLA: The Chair should be allowed to *peak. When you are on your legs Sir, other Members should not intervene. You should be allowed to speak. You should be allowed to speak when you are on your legs.

SHRI BHUPESH GUPTA: No, w>, Mr. Vice-Chairman; *in* cannot accept that position. Despite all our sympathies for Shrimati Mangladevi Talwar's Resolution we cannot accept the stand you art taking. We will not allow this position. How can we? Do you expect us t violate the rules?

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): We are not violating any rules.

SHRI G. MURAHARI: It is now after 5 o'clock and we must adjourn

SHRI BHUPESH GUPTA: You know, the other day Mr. Akbar Ali Kha* adjourned the House. So now adjourn the House.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Well, I shall now put amendment No. 1 to vote.

, SHRI BHUPESH GUPTA: No, no, it would be illegal; it is illegal; it is illegal; it is illegal, and if you do, the House will have no confidence in the Vice-Chairman because of his violation of the rules, and I will have to move that the House has no confidence in this Vice-Chairman. You cannot have it that way. You cannot have it against the rules. We have been arguing against such a procedure. You have to show a precedent for it. If you can show one instance from these proceedings of fifteen years I shall submit to you, I shall apologise to you. If that is not so arid still you adopt this line, we will move a motion here that we have no confidence in you.

SHRI VIDYA CHARAN SHUKLA: Mr. Vice-Chairman, the House is master of its own procedure. The House can decide to sit even beyond 5 O'clock if it is the pleasure of the House -----

SHRI BHUPESH GUPTA: No.

SHRI VIDYA CHARAN SHUKLA: ... and if you decide, you should give a clear ruling. My submission is that you should give a clear ruling and then take tho House on according to your ruling, and not mind the interruptions by other Members.

SHRI A. M. TARIQ: Here is Mr. Kaul who can enlighten us.

SHRI BHUPESH GUPTA: You cannot tell me under which rule vou proceed on. Please understand the position, Sir,..

SHRI BANKA BEHARY DAS (Orissa): Sir, May I...

SHRI A. M. TARIQ: Let us hear Mr. Kaul.

SHRI BANKA BEHARY DAS: Yes, but after I have made my submission. I will not take long. Last year it so happened that I had a motion to be moved and at 5 o'clock the Minister was replying and though other Members were agreeable to sit beyond five and d tecum

my motion the Treasury Bench objected to it and said that on a non-official day the convention was that beyond flva they would not take up a non-official business. Therefore, my motion did not, come up. That being the case such a convention had been established last year and my humble request is that that convention should not be broken now because of some people's convenience or inconvenience.

SHRI YASHODHA REDDY (Andhra Pradesh): Mr. Vice-Chairman. Shri Bhupesh Gupta is right. Unless a formal motion is put before the House, the House cannot take up a closure motion' But a gentleman's agreement was there and that agreement has been broken. Anyway, if the House is willing to allow her to move her motion she can do so. Otherwise it cannot be done. Neither a formal motion was moved nor a format motion seconded.

SHRI VIDYA CHARAN SHUKLA: No seconding is necessary.

SHRI BHUPESH GUPTA: The House can adopt a motion waiving that rule and then will agree to do it.

SHRIMATI YASHODA REDDY: There was no formal closure motion. But then we did have a gentleman's agreement and everybody said that they would sit and at 4.45 they would allow her to' move her motion. And then others were allowed to speak. That is what happened. Now, in all fairness let us not be technical. If the House agrees let it allow her to move her motion. Otherwise if we are to go only by the rules we cannot do it

SHRI BHUPESH GUPTA: Only the rules will obtain now. Suppose this Resolution comes up fifteen days later the heavens are not going to fall. Blame us, if you like but .

(Interruption*)

श्री हवातुल्ला अन्सारी: श्री गुक्त हो घट से बीम रहे हैं।



AN HON. MEMBER: A Congress Member was speaking.

भी हयातुल्ला ग्रन्सारी: मैं यह कहना जाहता हूं कि हाऊस पांच बजे के बाद भी चल रहा है तो इसका मतलब यह हुग्रा कि हाऊस कांटिन्य कर रहा है।...

(Interruptions)

SHRI G. MURAHARI: Actually Mr. Ansari was wasting the time.

SHRI BHUPESH GUPTA: We sincerely meant it and that is why we all re-mined here. Unfortunately things took a different turn. Blame us if you like. Criticise us, but you cannot now take up any other business except by a i-esolution of the House waiving the rule. In that case that motion or resolution seeking to waive the rule will be the subject-matter of discussion. Of course, do it and we are prepared to sit up to 12 mid-night even. But that also should have been done before five o'clock. I am surprised We are still continuing here. Many times we have not been able to move resolutions the same day. What is the harm if we do not move that resolution today?

(Interruptions)

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Order, order. Dr. Mangladevi Talwar wants to say something.

SHRI BHUPESH GUPTA: We want to hear Mr. Kaul.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Yes, Mrs. Talwar.

DR. (MRS.) MANGLADEVI TALWAR: It was, I think, unanimously decided upon or agreed—it was a gentleman's agreement—that hon. Members would sit and I would be allowed to move my Resolution at 4.45 P.M. or at 4.50 P.M., it did not matter "whether 4.45 or 4.50 Mr. Vice-Chairman,

that was decided and hon. Members OH both sides of the House had agreed. But then they were speaking for the last half-an-hour and over and if they had not spoken so much, Mr. Vice-Chairman, I would have been given five minutes for moving my Resolution. I may now be allowed to....

SHRI BHUPESH GUPTA: Then in future also we will do it. Why do you want to take that responsibility?

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Let her finish.

DR. (MRS.) MANGLADEVI TALWAR: Now the House has been sitting for the last so many minutes, for about fifteen minutes or so beyond five. So I request you, Sir, to kindly, permit me to move my Resolution. It will not take more than a few minutes.

SHRI BHUPESH GUPTA: But the House has no business before it.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Hon. Members themselves had agreed.

SHRI BHUPESH GUPTA: Many agreements take place which do not materialise. You can discuss it and apportion blame. You may blame us.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Mr. Gupta and others said that the procedure followed in this House is that a Resolution might not be voted upon and Mrs. Talwar may be allowed to move her Resolution. That was the position and you agreed to it I ask ...

(Interruptions)

SHRI G. MURAHARI : Mr. Chandrasekharan should be allowed to speak. You are going back on promise.

THE VICE-CHAIRMAN (SHRI j\AM NIWAS MIRDHA): No, I called Mr. Chandrasekharan.

SHRI G. MURAHARI: Yes, but only when there were 5 minutes left.

(SHRI RAM THE VICE-CHAIRMAN NIWAS MIRDHA): You should accommodate her for a few minutes. What do you say. Mrs. Talwar? Why don't you . speak?

SHRI BHUPESH GUPTA: No, no. Today we cannot have it. We are prepared to have it today provided on every Friday the same thing is allowed and we are allowed to move our Resolutions. If your office agrees, let it be done. Any way, an exception is being made now.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): No exception is being made.

{Interruptions}

SHRI BHUPESH GUPTA: Sir, you are confused. We never said that this motion should not be voted on.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): I think you are going back on the assurance.

SHRI BHUPESH GUPTA: The assurance was not on voting. The assurance was that she would be accommodated and we do stand by that assurance. Let us have it on the next nonofficial day. That is what we say. She will be accommodated.

SHRI M. N. KAUL: Sir, as, I understand the position—I was not here at that time there was a unanimous decision or a consensus in the House that the Resolution which was under discussion should be disposed of at 4.45 and after that the hon. Member should be allowed to move her Resolution. That was the agreement. Actually what happened was-I was not here at that time—at 4.45 this agreement was not enforced. Nothing happened at 4.45. So factually the result is that at 4.45 what should have happened according to that agreement, did not happen. And then according to

AN HON. MEMBER: A Congress, Member was speaking.

SHRI M. N. KAUL: The third factor is that the House was scheduled to ait up to five o'clock. But as a matter of fact we have gone on discussing beyond five. These are the facts which you have to consider and say whether in these cir^ cumstances that agreement can be enforced' without the House being further consult-

AN HON. MEMBER: No more necessity for consultation.

SHRI BHUPESH GUPTA: That was up to 5 o'clock. Nothing more now.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Please sit down.

SHRI BHUPESH GUPTA: You can waive the rule by a Resolution.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Please sit down. Could I have my say? As I just now stated, the position was that at 4.00 or there abouts one hon. Member, Mrs. Talwar, moved for closure. That closure motion was not taken up. Instead, there were some Members who participated in the discussion giving their opinions. It turned out that there, vas a consensus ia the House to debate this motion till 4.45 and after that Mrs. Talwar would be allowed to move her motion. But as it turned out, that consensus did not work out. Because even if the Members gave their consent at that time they are not going to stick to it at a later riage. Whatever the reasons the consensus as it is has failed and we revert to the position as to whether Shrimati Talwar should be allowed to move her Resolution or not. It is no use going on debating like this. We proceeded on the basis of a consensus and if the consensus is sought t» be—I would not say torpedoed denied or if the consent of the various parties were to be taken back from what was a consensus -at that time I do not think there is any use in proceeding with this

discussion. All procedures, whether by way of consensus or whether they are proceedings, can go on only if all the parties in the House co-operate. I do aot think we can decide this matter by merely debating one way or another. Consensus is a matter of spirit; it is a natter of compromise and if one steps out of it and says that we do not agree and brings up the rules it means we j&vert to the position as it obtains under *c Rules of Procedure. I do not think

there is any idea in proceeding with this discussion, I wish we had proceeded according to consensus. Unfortunately I have no choice but to adjourn the House to meet on Monday at 1-1.00 A.M.

The House then adjourned at twenty one minutes past five of the clock till eleven of the clock on Monday, the 4th Marck, 1968.